DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 04/81-ALC2/2019 DATED 29.05.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.

iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.

iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 04/81 of Norms Committee-II for the year 2019-20 held on 29.05.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. K. Tiwari, IA	DHI
2.	ShriSundeepChauhan, DO	DPIIT
3.	Shri A. K. Mishra, AIA	MoS
4.	ShriShaish Kumar, Consultant (TEC-1)	DGFT
5.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
6.	Dr. Surendar Singh, Senior Deputy Director	EEIC
7.	Shri. Mayank Krishna, Assistant Director	EEPC
8.	ShriShobhit Gupta, Dy. DGFT	DGFT

1. Minutes of Meeting No.02/81 held on 01.05.2019 and Meeting No. 03/81 held on 15.05.2019 were circulated amongst the members on 16.05.2019& 27.05.2019 respectively. The minutes are unanimously approved.

2. Minutes of the cases discussed in the meeting are as below:-

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MEETING NUMBER: 4/81-ALC2/2019 **MEETING DATE:** 29.05.2019

	Case No.: 331/14/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
1	HQ File :01/81/050/01049/AM19/	RLA File :07/24/040/00256/AM16/	Lic.No/Date:0710109067 23.11.2015	Deferred

Decision: The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as **copy of AA was not enclosed with application.** However, the case has been referred to MSME on 29.05.2019 for examination. Therefore, the Committee decided to wait for comments.
The case stands deferred.

	Case No.: 41/14/81-ALC2/2018	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
2	HQ File :01/81/050/00759/AM19/	RLA File :10/24/040/00077/AM16/	Lic.No/Date:1010059340 10.12.2015	Deferred

Decision: The Committee considered the case as per agenda and noted that ad-hoc norms for import items from Sl. No. 8 to 21 were fixed in meeting NC-II meeting held on 10.4.2019. The case was referred to MeitY on 23.05.2019 for comments in respect of rest of import items. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

	Case No.: 114/14/81-ALC2/2018	Party Name: VILAS TRANSCORE LTD	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
3	HQ File :01/81/050/00832/AM19/	RLA File :34/24/040/00353/AM16	Lic.No/Date:3410042054 08.04.2016	Approved

Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI for examination. However, the matter was deliberated in the meeting and the Committee decided to fix the following ad-hoc norms as recommended by representative of MoS:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72261100	CRGO SILICON STEEL SLIT COIL WIDTH LESS THAN 600 MM	100000.000 Kg	72251100	CRGO ELECTRICAL STEEL SHEETS IN COIL WIDTH 600MM AND ABOVE	1.005 Kg/Kg content in the export product

Note:

1. **Import material should be of prime quality only.**
2. **Width of export product should be less than that of import product.**
3. **Grade & thickness of steel to match in import & export items.**

RA concerned may take suitable consequential action accordingly.

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	Case No.: 28/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00746/AM19/	RLA File :10/24/040/00040/AM17/	Lic.No/Date:1010059574 08.08.2016	Deferred
4	**Decision:** The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to ask from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

	Case No.: 32/14/81-ALC2/2018	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00750/AM19/	RLA File :10/24/040/00060/AM17/	Lic.No/Date:1010059610 19.09.2016	Deferred
5	**Decision:** The Committee considered the case as per agenda and noted that ad-hoc norms for import items from Sl. No. 8 to 21 were fixed in meeting NC-II meeting held on 10.4.2019.The case was referred to MeitY on 23.05.2019 for comments in respect of rest of import items. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 36/14/81-ALC2/2018	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00754/AM19/	RLA File :52/24/040/00056/AM17/	Lic.No/Date:5210042084 07.12.2016	Approved

6 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 5210041555 dated 24.06.2015 in meeting No. 06/81 dated 01.11.2018 as recommended by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73141410	G I HEX MESH 1" x 0.66mm 22g 280gms +/- 30 gms (267857 Kgs.)	1071428.000 Sq. Meter	73129000	Redrawn Galvanized Iron Wire. Wire Dia 0.026" to 0.029" (+/- 0.003") 0.66mm to 0.73mm	Allowed wastage 1%

RA concerned may take suitable consequential action accordingly.

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Case No.: 166/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00884/AM19/	RLA File :07/24/040/00217/AM18	Lic.No/Date:0710112339 01.11.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that grade & diameter of SS to match in import & export item:**

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made of Stainless Steel **Tubes** (Net Content of Import Item in Export Product Is 766.73kgs)	137028.500 Foot	73069090	17-7PH Stainless Steel Tubing (KGS 805.07)	1.02 Kg/Kg content in the export product

Note: The word "Tubes" may be added in the description of the export item.

RA concerned may take suitable consequential action accordingly.

Case No.: 175/14/81-ALC2/2018	Party Name: TE CONNECTIVITY INDIA PVT LTD	Meet No/Date: 4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00893/AM19/	RLA File :07/24/040/00229/AM18/	Lic.No/Date:0710112625 03.01.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-1)**:**

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85389000	Haldex Gen 3 Enclosure 3M Vers	12000.000 Number	39081090	Resin Minlon 10B140 Black BK061, A 1573460-1**(Mineral Reinforced Nylon Resin)**	1.016 Kg/Kg content in the export product
85389000	Haldex Gen 3 Enclosure 2M Vers	72000.000 Number			

Note: The words "Mineral Reinforced Nylon Resin" may be added in the description of the import item.

RA concerned may take suitable consequential action accordingly.

Case No.: 97/14/81-ALC2/2018	Party Name: RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date: 4/81-ALC2/2019 29.05.2019	Status:
9 HQ File :01/81/050/00815/AM19/	RLA File :02/24/040/00044/AM19/	Lic.No/Date:0210208523 25.06.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 03.04.2019 for examination of the case. DPIIT vide U.O. No.: P-

47011/112/2019-TSW dated 15.05.2019informedthat the case does not pertain to it as the export items are Railways items. It was also noted that the case has been referred to MSME for examination. However, the matter was deliberated in the meeting and the Committee decided to refer the case to DHI for examination.
The case stands deferred.

	Case No.: 111/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date:0710113582 13.07.2018	Deferred
10	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

	Case No.: 122/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	Deferred
11	**Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to Consultant (TEC-3) on 22.05.2019 for examination. As per advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

	Case No.: 129/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	Deferred
12	**Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to Consultant (TEC-3) on 22.05.2019 for examination. As per advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

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	Case No.: 130/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	Deferred
13	**Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to Consultant (TEC-3) on 22.05.2019 for examination. As per advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

	Case No.: 141/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00859/AM19/	RLA File :07/24/040/00136/AM19/	Lic.No/Date:0710113784 29.08.2018	Deferred
14	**Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However,the case has been referred to DHI on 27.05.2019 for examination. Therefore, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 13/10/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00494/AM19/	RLA File :03/95/040/00554/AM19/	Lic.No/Date:0310823772 17.09.2018	Approved
15	**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/2/2019-TSW dated 17.05.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.: 111/10/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00592/AM19/	RLA File :07/24/040/00151/AM19	Lic.No/Date:0710113851 17.09.2018	Approved
16	**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3): ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity			

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73181900	Threaded Bolts Made out of WIRE OF STAINLESS STEEL Grade-A286	1124.110 Kg	72230091	**Wire of SS Grade-A286 of dia. 9.5 mm**	1237 Kg

Note: The description of the import item may be amended as above.
RA concerned may take suitable consequential action accordingly.

17	**Case No.: 4/11/81-ALC2/2018**	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00620/AM19/	RLA File :13/24/040/00100/AM19/	Lic.No/Date:1310049076 20.09.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by reminder on 18.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

18	**Case No.: 21/10/81-ALC2/2018**	Party Name: RR KABEL LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00502/AM19/	RLA File :03/95/040/00634/AM19/	Lic.No/Date:0310823939 24.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446020	Hologen Free Flame Retardent Cables (Thermosetting Thermo Plastic)/ (Thermoplastic) upto 1100 voltage. NET CONTENT: COPPER-210608 KGS, Halogen Free Flame Retardent Compound - 489390 KGS, Halogen Free Catalyst - 17735 KGS.	6950.000 Kilometer	1	74081190	Copper Wire Rod	As applied for
			2	39013000	Halogen Free Flame Retardent Compound	
			3	39012000	Halogen Free Catalyst	Deleted

Note: Size and quantity of export product given in letter dated 15.03.2019 may be incorporated. (Copy enclosed)
RA concerned may take suitable consequential action accordingly.

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Case No.: 22/10/81-ALC2/2018	Party Name: RR KABEL LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00503/AM19/	RLA File :03/95/040/00599/AM19/	Lic.No/Date:0310823945 24.09.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446020	Hologen Free Flame Retardent Cables (Thermosetting Thermo Plastic)/ (Thermoplastic) upto 1100 voltage. NET CONTENT: COPPER-500430 KGS, Halogen Free Flame Retardent Compound-212577 KGS, HALOGEN FREE CATALYST-11324 KGS.	18000.000 Kilometer	1	74081190	Copper Wire Rod	As applied for
			2	39013000	Halogen Free Flame Retardent Compound	
			3	39012000	***Master batch** Halogen Free Catalyst	

*** The words "Master batch" may be added in the description of import item No. 3. Size and quantity of export product given in letter dated 25.02.2019 may be incorporated. (Copy enclosed)**

RA concerned may take suitable consequential action accordingly.

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Case No.: 23/10/81-ALC2/2018	Party Name: RR KABEL LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00504/AM19/	RLA File :03/95/040/00632/AM19/	Lic.No/Date:0310823943 24.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85444930	Rubber Insulated HV Industrial Cables 1100 volts, NET	243.000 Kilometer	74081190	Copper Wire Rod	

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	CONTENT: COPPER-112938.39 KGS, **Rubber**-21954.45 KGS		40027000	Thermoplastic Rubber Granules	As applied for

Note: (i) Replace the word 'PVC' by 'Rubber' in Export Product.
(ii) Size and quantity of export product given in letter dated 01.05.2019 may be incorporated. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

	Case No.: 24/10/81-ALC2/2018	Party Name: RR KABEL LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00505/AM19/	RLA File :03/95/040/00593/AM19/	Lic.No/Date:0310823944 24.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
21	85446020	Hologen Free Flame Retardent Cables (Thermosetting Thermo Plastic)/ (Thermoplastic) upto 1100 voltage NET CONTENT: COPPER-500430 KGS, Halogen Free Flame Retardent Compound-212577 KGS, Halogen Free Catalyst-11324 KGS	18000.000 Kilometer	1	74081190	Copper Wire Rod	As applied for
				2	39013000	Halogen Free Flame Retardent Compound	
				3	39012000	***Master batch** Halogen Free Catalyst	

*** The words "Master batch" may be added in the description of import item No. 3.**
Size and quantity of export product given in letter dated 25.02.2019 may be incorporated.(Copy enclosed)

RA concerned may take suitable consequential action accordingly.

22	**Case No.: 69/10/81-ALC2/2018**	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00550/AM19/	RLA File :03/95/040/00561/AM19/	Lic.No/Date:0310823931 24.09.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-

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hoc norms as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019:

1. The word "Relevant" may be prefixed with the description of import items and net weight of the export item may be specified as 10926.791 MT containing 10785.837 MT of import item no. 1, 44.962 MT of import item no. 2 and 95.992 MT of import item no. 3.
2. Quantity of import item no. 1 may be allowed as 1.025 Kgs/Kg content in the export item.
3. Quantity of import item no. 2 may be allowed as 44.962 Kgs (No wastage).
4. Quantity of import item no. 3 may be allowed as 24.21 MT as 0.238 Kgs/Sq Mt of pipe (Dual Coating) and inclusive of 5% wastage.
5. The CIF value of import item no. 4 (All items taken together) may be restricted to 6% of the FOB value.

RA concerned may take suitable consequential action accordingly.

	Case No.: 104/10/81-ALC2/2018	Party Name: FALCON ENTERPRISES	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00585/AM19/	RLA File :04/24/040/00123/AM19/	Lic.No/Date:0410164709 24.09.2018	Deferred
23	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by reminder on 18.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 25/10/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00506/AM19/	RLA File :05/23/040/00278/AM19/	Lic.No/Date:0510407943 28.09.2018	Deferred
24	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 27.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 26/10/81-ALC2/2018	Party Name: PRECISION WIRES INDIA LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00507/AM19/	RLA File :03/95/040/00626/AM19/	Lic.No/Date:0310824075 28.09.2018	Deferred
25	**Decision:** The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3): 1. Explain how export product is enameled wire while import is for paper. 2. Use of import item No.2 and 3 are not explained in process chart. 3. Enamel is not shown in inputs. 4. Net content of Cu in export product.			

The applicant's reply dated 11.03.2019 was forwarded to Consultant (TEC-3) for examination of the case and it is found that reply is deficient due to the following reasons:

1. Net content of copper is shown as 1:1 while export product will contain weight of insulations also.
2. Reply of points at 2 & 3 of deficiency have not been answered.

Therefore, the Committee decided to seek again from the applicant to furnish reply of above mentioned deficiencies as per advice of Consultant (TEC-3):

The case stands deferred.

26	**Case No.: 7/11/81-ALC2/2018**	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00623/AM19/	RLA File :13/24/040/00098/AM19/	Lic.No/Date:1310049088 01.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 26.03.2019 followed by reminder on 20.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

27	**Case No.: 4/10/81-ALC2/2018**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00485/AM19/	RLA File :09/24/040/00295/AM19/	Lic.No/Date:0910066707 03.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 27.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

28	**Case No.: 28/10/81-ALC2/2018**	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00509/AM19/	RLA File :03/95/040/00654/AM19/	Lic.No/Date:0310824146 03.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/2/2019-TSW dated 17.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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29	**Case No.: 162/14/81-ALC2/2018**	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00880/AM19/	RLA File :03/94/040/00601/AM19/	Lic.No/Date:0310824247 05.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide U.O. No.: 2(13)/2018-TD dated15.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

30	**Case No.: 135/10/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00616/AM19/	RLA File :34/24/040/00209/AM19/	Lic.No/Date:3410044555 08.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3) **with the condition that grade of Steel to match in import & export item:**

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76141000	ALUMINIUM CONDUCTOR**ALUMINIUM CLAD** STEEL SUPPPORTED (ACSS/AW) NET CONTENT : (1) ALUMINIUM **INGOT/WIRE ROD**: 56.554 MTS (2)PATENTED HIGH CARBON STEEL WIRE RODS IN COILS OF OTHER ALLOY STEEL : 15.187 MTS, TOTAL WEIGHT 71.741 MTS.	70.000 Kilometer	1	76061190	*ALUMINIUM **INGOT/WIRE ROD**	57.12 MT
			2	72279090	PATENTED HIGH CARBON STEEL WIRE RODS IN COILS OF OTHER ALLOY STEEL	15.49 MT

1. The words "ALUMINIUM CLAD" may be added in the description of export product.
2. The description of importitemat Sl. No. 1 may be amended as "ALUMINIUM INGOT/WIRE ROD".

RA concerned may take suitable consequential action accordingly.

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31	**Case No.: 79/10/81-ALC2/2018**	Party Name: SWASTIK METAL ROLLING MILLS	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00560/AM19/	RLA File :31/83/040/00108/AM19/	Lic.No/Date:3110067192 10.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the case was referred to MSMEfor examination on 07.01.2019 followed by a reminder on 24.05.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

32	**Case No.: 131/10/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00612/AM19/	RLA File :34/24/040/00221/AM19/	Lic.No/Date:3410044571 10.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76141000	ALUMINIUM CONDUCTOR STEEL REINFORCED (ACSR) DRAKE NET CONTENT : (1) ALUMINIUM **INGOTS/ WIRE RODS**: 108.256 MM (2)**Zinc-5% Aluminium – Mischmetal Alloy- Coated steel wire:** 49.647 MTS, TOTAL WEIGHT : 157.902 MTS.	96.904 Kilometer	1	76061190	*ALUMINIUM **INGOTS/ WIRE RODS**	109.339 MT
			2	73121090	**Zinc-5% Aluminium – Mischmetal Alloy- Coated steel wire**	50.64 MT

1. **The words "PLATES/SHEETS/COILS/SLABS" may be replaced with the words "INGOTS/ WIRE RODS" from the description of import item at Sl. No. 1.**
2. **The description of import item at Sl. No. 2 "CLASS A COATING WIRE 3.454MM (ZN-5Al-MM-Alloy Coating)" may be replaced with description "Zinc-5% Aluminium –Mischmetal Alloy- Coated steel wire".**

RA concerned may take suitable consequential action accordingly.

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Case No.: 132/10/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00613/AM19/	RLA File :34/24/040/00191/AM19/	Lic.No/Date:3410044570 10.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
72173010	ALUMIIUM CLAD STEEL STRANDED WIRE (IN VARRIOUS SIZES) Net content (1) Aluminium**INGOTS/ WIRE RODS** 312 MT (2) Patendted High Carbon Steel wire rods in coils of other Alloy Steel 2688 MT Total 3000 MT	3000.000 Kilometer	1	76061190	*ALUMINIUM **INGOTS/ WIRE RODS**	315.12 MT
			2	72279090	**PATENTED HIGH CARBON STEEL WIRE RODS IN COILS OF OTHER ALLOY STEEL	Import quantity is allowed as 2741.76 MT **with the condition that the Grade of steel to match in import & export.**

***The words "PLATES/ SHEETS/ COILS/ SLABS" may be replaced with the words "INGOTS/ WIRE RODS" from the description of import item.**

RA concerned may take suitable consequential action accordingly.

Case No.: 133/10/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00614/AM19/	RLA File :34/24/040/00073/AM19/	Lic.No/Date:3410044569 10.10.2018	Deferred

34 **Decision:** The Committee considered the case as per agenda and noted that the applicant was requested on 20.03.2019 to furnish following information as per advice of Consultant (TEC-3):

3. Sl. No. 2 & 12 of the Standard Deficiency Format.
4. Technical details given do not match with export product.
5. Import items 1 & 3 are same.

The applicant's reply dated 10.04.2019 was forwarded to Consultant (TEC-3) for examination of the case and it is found that reply is deficient due to the following reasons:

1. Reply of Sl. No. 12 of the Standard Deficiency Format is not provided.
2. Export item contains two items.
3. Separate quantity of both the export products is also not provided.

Therefore, the Committee decided to seek again from the applicant to furnish the above mentioned deficiencies as per advice of Consultant (TEC-3):

The case stands deferred.

	Case No.: 64/10/81-ALC2/2018	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00545/AM19/	RLA File :03/94/040/00628/AM19/	Lic.No/Date:0310824399 11.10.2018	Deferred
35	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by final reminder on 25.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 65/10/81-ALC2/2018	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00546/AM19/	RLA File :03/94/040/00621/AM19/	Lic.No/Date:0310824397 11.10.2018	Deferred
36	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by final reminder on 25.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 173/14/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00891/AM19/	RLA File :03/94/040/00615/AM19/	Lic.No/Date:0310824393 11.10.2018	Deferred
37	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 25.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.: 47/10/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00528/AM19/	RLA File :03/95/040/00714/AM19/	Lic.No/Date:0310824442 15.10.2018	Deferred
38	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 4 & 12 of the Standard Deficiency Format. 2. Composition of compounded material indicating use of each & every chemical and polymer in it. The case stands deferred.			

	Case No.: 128/10/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00609/AM19/	RLA File :34/24/040/00222/AM19/	Lic.No/Date:3410044590 15.10.2018	Deferred
39	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 27.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 130/10/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00611/AM19/	RLA File :34/24/040/00235/AM19/	Lic.No/Date:3410044600 16.10.2018	Approved

40 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DHI vide email dated 29.01.2019:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049010	Parts of Transformer : Transformer Laminations/Cut core/ Assembed Core/Torroidal Core/ Wound Core made of silicon Electrical Steel (CRGO)	93.458 MT	72251100	CRGO Silicon Electrical Steel in Coil form	Allowed percentage wastage as per SION C-323 or claimed by the applicant whichever is lower

RA concerned may take suitable consequential action accordingly.

Case No.: 35/10/81-ALC2/2018	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00516/AM19/	RLA File :05/24/040/00365/AM19/	Lic.No/Date:0510408140 18.10.2018	Deferred

41 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 followed by reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.: 38/10/81-ALC2/2018	Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00519/AM19/	RLA File :05/24/040/00395/AM19/	Lic.No/Date:0510408157 18.10.2018	Deferred

42 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.: 66/10/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00547/AM19/	RLA File :03/94/040/00649/AM19/	Lic.No/Date:0310824643 24.10.2018	Approved

43 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76061190	*Aluminium Coils	Net + 1% wastage
2	39011090	XLPE COMPOUND	Net + 2.5 % wastage

*** The word "Plates" may be deleted in the description of import item**

RA concerned may take suitable consequential action accordingly.

Case No.: 63/10/81-ALC2/2018	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	Status:
HQ File :01/81/050/00544/AM19/	RLA File :03/95/040/00764/AM19/	Lic.No/Date:0310824725 26.10.2018	Deferred

44 **Decision:** The Committee considered the case as per agenda and noted that the applicant was requested on 28.05.2019 to furnish following information as per advice of Consultant (TEC-1):

1. Justification for 48% wastage- indicating wastage at each stage of manufacturing as per drawing.

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2. Production/Consumption data duly certified by GST.
3. Thickness wise quantity of imported input.

However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish following additional information along with above mentioned deficiencies as per written comments given by DPIIT vide U.O. No.: P-47014/13/2019-TSW dated 20.05.2019:

1. Manufacturing process indicating stage wise wastage of raw material/(s) for manufacturing export item and also import content in the export product.
2. Justifying the wastage claimed (58%) of imported raw material, giving complete calculation of its requirement and also commercial value of waste material generating during process.
3. Production of export product vis-à-vis consumption of raw material/(s) for the last three years duly certified by charted Accountant.

The case stands deferred.

	Case No.: 29/10/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00510/AM19/	RLA File :03/95/040/00484/AM19/	Lic.No/Date:0310824806 30.10.2018	Deferred
45	**Decision:** The Committee considered the case as per agenda and noted the comments given by DPIIT vide U.O. Note No.: P-47011/432/2018-TSW dated 02.05.2019. However, the matter was deliberated in the meeting and found that the application was deficient due to following reason: 1. ITCHS code 76061190 given for import item No. 1 i.e. "Aluminium coil" pertain to 'Aluminium plate, sheet & strip'. 2. Process flow chart shows use of Aluminium alloy. 3. In export product at Sl. No. 1, chart shows alloy. Hence, the Committee decided to ask for clarification on the above mentioned points from the applicant. The case stands deferred.			

	Case No.: 114/10/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00595/AM19/	RLA File :04/24/040/00167/AM19/	Lic.No/Date:0410164830 30.10.2018	Deferred
46	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5, 11 & 15 of the Standard Deficiency Format. 2. To clarify, why indigenous inputs are nil. The case stands deferred.			

	Case No.: 22/11/81-ALC2/2018	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00638/AM19/	RLA File :31/83/040/00120/AM19/	Lic.No/Date:3110067220 30.10.2018	Deferred
47	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 2, 4, 5, 12& 15 of the Standard Deficiency Format. 2. To clarify, why export product is coated/plated while import item at Sl. No. 10 is claded. 3. Function of import item at Sl. No. 3. The case stands deferred.			

	Case No.: 56/10/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00537/AM19/	RLA File :03/95/040/00683/AM19/	Lic.No/Date:0310824865 01.11.2018	Deferred
48	**Decision:** The Committee considered the case as per agenda and noted the comments given by DPIIT vide I.D. Note No.: P-47011/414/2018-TSW dated 09.04.2019. However, the matter was deliberated in the meeting and found that the application was deficient due to following reason: 1. ITCHS code 76061190 given for import item No. 1 i.e. "Aluminium coil" pertain to 'Aluminium plate, sheet & strip'. 2. Process flow chart shows use of Aluminiumalloy. 3. In export product at Sl. No. 1, chart shows alloy. Hence, the Committee decided to ask for clarification on the above mentioned points from the applicant. The case stands deferred.			

	Case No.: 180/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00898/AM19/	RLA File :07/24/040/00191/AM19/	Lic.No/Date:0710114090 01.11.2018	Deferred
49	**Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to DHI on 27.05.2019 for examination. Since, no comments have been received, the Committee decided to wait for comments. The case stands deferred.			

50	**Case No.: 181/14/81-ALC2/2018**	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00899/AM19/	RLA File :13/24/040/00112/AM19/	Lic.No/Date:1310049119 02.11.2018	Deferred

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Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

	Case No.: 62/10/81-ALC2/2018	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00543/AM19/	RLA File :03/95/040/00788/AM19/	Lic.No/Date:0310824907 05.11.2018	Deferred
51	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 51/10/81-ALC2/2018	Party Name: REXNORD ELECTRONICS AND CONTROLS LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
52	HQ File :01/81/050/00532/AM19/	RLA File :03/95/040/00665/AM19/	Lic.No/Date:0310824928 06.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.: 377/14/81-ALC2/2018	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
53	HQ File :01/81/050/01095/AM19/	RLA File :50/24/040/00021/AM19/	Lic.No/Date:5010002483 12.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 41/10/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
54	HQ File :01/81/050/00522/AM19/	RLA File :05/24/040/00444/AM19/	Lic.No/Date:0510408424 15.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/80/2019-TSW dated 15.05.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

55	**Case No.: 43/10/81-ALC2/2018**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00524/AM19/	RLA File :05/24/040/00449/AM19/	Lic.No/Date:0510408423 15.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/80/2019-TSW dated 15.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

56	**Case No.: 75/10/81-ALC2/2018**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00556/AM19/	RLA File :31/83/040/00127/AM19/	Lic.No/Date:3110067235 15.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 X 21.00 MM THK GRADE K-55 D-10	29.25 MT including 15% wastage
2	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.12 X 21.00 MM THK GRADE K-55 D-10	26.95 MT including 15% wastage

RA concerned may take suitable consequential action accordingly.

57	**Case No.: 91/10/81-ALC2/2018**	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00572/AM19/	RLA File :02/24/040/00119/AM19/	Lic.No/Date:0210208801 16.11.2018	Deferred

Decision: The Committee considered the case as per agenda and the case was referred to DPIIT on 29.03.2019. However, as advised by DPIIT vide letter dated 08.05.2019, the case was forwarded to DHI for examination on 21.05.2019. Since, no comments have been received yet, the Committee decided to wait for comments.

The case stands deferred.

58	**Case No.: 93/10/81-ALC2/2018**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00574/AM19/	RLA File :04/24/040/00172/AM19/	Lic.No/Date:0410164886 16.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms

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as per written comments given by Consultant (TEC-1). **(Copy enclosed)**

RA concerned may take suitable consequential action accordingly.

	Case No.: 97/10/81-ALC2/2018	Party Name: TUBE INVESTMENTS OF INDIA LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00578/AM19/	RLA File :04/24/040/00180/AM19/	Lic.No/Date:0410164885 16.11.2018	Approved

59 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/83/2019-TSW dated 15.05.2019:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73063090	PRECISION STEEL TUBES - CDW	450.000 MT	72083790	HOT ROLLED STEEL SHEET IN COILS	Import quantity may be allowed as per **SION C-2005**

RA concerned may take suitable consequential action accordingly.

	Case No.: 96/10/81-ALC2/2018	Party Name: TUBE INVESTMENTS OF INDIA LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00577/AM19/	RLA File :04/24/040/00183/AM19/	Lic.No/Date:0410164896 19.11.2018	Approved

60 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/83/2019-TSW dated 15.05.2019:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73063090	PRECISION STEEL TUBES CDW	450.000 MT	72083790	HOT ROLLED STEEL SHEET IN COILS	Import quantity may be allowed as per **SION C-2005**

RA concerned may take suitable consequential action accordingly.

	Case No.: 122/10/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00603/AM19/	RLA File :11/24/040/00022/AM19/	Lic.No/Date:1110028410 20.11.2018	Approved

61 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/390/2018-TSW dated 29.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

	Case No.: 55/10/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
62	HQ File :01/81/050/00536/AM19/	RLA File :03/95/040/00612/AM19/	Lic.No/Date:0310825236 27.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide F. No.: P-47011/2/2019-TSW dated 09.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.: 53/10/81-ALC2/2018	Party Name: VISHAL STEELS	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
63	HQ File :01/81/050/00534/AM19/	RLA File :03/95/040/00864/AM19/	Lic.No/Date:0310825271 28.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 2, 3, 5 & 11 of the Standard Deficiency Format. 2. To provide clarification why flow chart does not show process of joining of sheet to convert to pipes. 3. To provide clarification for why the flow chart for export product at Sl. No. 2 starts from pipes while import is for coils. 4. Net content of steel in export product. The case stands deferred.			

	Case No.: 191/14/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
64	HQ File :01/81/050/00909/AM19/	RLA File :03/94/040/00736/AM19/	Lic.No/Date:0310825272 28.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 107/10/81-ALC2/2018	Party Name: MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
65	HQ File :01/81/050/00588/AM19/	RLA File :02/24/040/00118/AM19/	Lic.No/Date:0210208822 29.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MoS was sent to the applicant on 19.02.2019 followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.: 192/14/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
66	HQ File :01/81/050/00910/AM19/	RLA File :03/94/040/00742/AM19/	Lic.No/Date:0310825286 29.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

	Case No.: 50/10/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
67	HQ File :01/81/050/00531/AM19/	RLA File :03/95/040/00746/AM19/	Lic.No/Date:0310825307 30.11.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 4 & 12 of the Standard Deficiency Format.
2. Polymer base of compound for import tem No. 4.
3. Composition of compounded material indicating use of each & every chemical and polymer in it.

The case stands deferred.

	Case No.: 59/10/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
68	HQ File :01/81/050/00540/AM19/	RLA File :03/95/040/00830/AM19/	Lic.No/Date:0310825358 03.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

	Case No.: 60/10/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
69	HQ File :01/81/050/00541/AM19/	RLA File :03/95/040/00829/AM19/	Lic.No/Date:0310825355 03.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

70	**Case No.: 71/10/81-ALC2/2018**	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00552/AM19/	RLA File :03/95/040/00913/AM19/	Lic.No/Date:0310825416 05.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

71	**Case No.: 72/10/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00553/AM19/	RLA File :03/95/040/00919/AM19/	Lic.No/Date:0310825553 10.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

72	**Case No.: 73/10/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00554/AM19/	RLA File :03/95/040/00918/AM19/	Lic.No/Date:0310825557 10.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

73	**Case No.: 204/14/81-ALC2/2018**	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00922/AM19/	RLA File :07/24/040/00225/AM19/	Lic.No/Date:0710114286 14.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73181900	Threaded Bolts Made out of WIRE OF STAINLESS STEEL Grade-A286	1189.630 Kg	72230091	**Wire of SS Grade-286 of dia. 9.5 mm**	1309 Kg

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Note: The description "Wire of SS Grade-286 of dia. 9.5 mm" may be added in the description of the import item.

RA concerned may take suitable consequential action accordingly.

Case No.: 205/14/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.,	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00923/AM19/	RLA File :07/24/040/00226/AM19/	Lic.No/Date:0710114287 14.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3):

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73181900	Threaded Bolts Made out of WIRE OF STAINLESS STEEL Grade-A286	479.800 Kg	72230091	**Wire of SS Grade-286 of dia. 9.5 mm**	528 Kg

Note: The description "Wire of SS Grade-286 of dia. 9.5 mm" may be added in the description of the import item.

RA concerned may take suitable consequential action accordingly.

Case No.: 207/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00925/AM19/	RLA File :07/24/040/00229/AM19/	Lic.No/Date:0710114294 18.12.2018	Deferred

75 **Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to DPIIT on 24.05.2019 for examination.DPIIT vide U.O. No.: P-47011/135/2019-TSW dated 29.05.2019 informed that the case may be consulted with MSME/DHI. Hence, the Committee decided to forward the case to DHI for examination.

The case stands deferred.

Case No.: 208/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00926/AM19/	RLA File :07/24/040/00228/AM19/	Lic.No/Date:0710114295 18.12.2018	Deferred

76 **Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to DPIIT on 24.05.2019 for examination. DPIIT vide U.O. No.: P-47011/135/2019-TSW dated 29.05.2019 informed that the case may be consulted with MSME/DHI. Hence, the Committee decided to forward the case to DHI for examination.

The case stands deferred.

77	**Case No.: 209/14/81-ALC2/2018**	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00927/AM19/	RLA File :03/94/040/00806/AM19/	Lic.No/Date:0310825759 18.12.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide U.O. No.: 2(13)/2018-TD dated 15.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

78	**Case No.: 15/11/81-ALC2/2018**	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5, 11 & 15 of the Standard Deficiency Format. 2. To provide clarification for why the import item is cake while flow chart shows copper billet/rod. The case stands deferred.			

79	**Case No.: 221/14/81-ALC2/2018**	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00939/AM19/	RLA File :05/23/040/00407/AM19/	Lic.No/Date:0510409101 27.12.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat of AA No. 0510408709 dated 29.11.2018 as approved in Meeting no. 3/81 dated 15.5.2019 on **net to net** basis as per **General Note-4** as recommended by Consultant (TEC-3). **Note: Specification of cells would be as given in reply letter dated 07.05.2019. (Copy enclosed)** RA concerned may take suitable consequential action accordingly.			

80	**Case No.: 278/14/81-ALC2/2018**	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00996/AM19/	RLA File :05/24/040/00545/AM19/	Lic.No/Date:0510409094 27.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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81	**Case No.: 12/11/81-ALC2/2018**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00628/AM19/	RLA File :04/24/040/00206/AM19/	Lic.No/Date:0410165045 31.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been forwarded to Consultant (TEC-3) on 29.05.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

82	**Case No.: 226/14/81-ALC2/2018**	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00944/AM19/	RLA File :03/94/040/00809/AM19/	Lic.No/Date:0310826048 01.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

83	**Case No.: 228/14/81-ALC2/2018**	Party Name: VIPRA IMPEX	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00946/AM19/	RLA File :52/24/040/00063/AM19/	Lic.No/Date:5210042906 04.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

84	**Case No.: 230/14/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00948/AM19/	RLA File :05/23/040/00440/AM19/	Lic.No/Date:0510409209 07.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

85	**Case No.: 231/14/81-ALC2/2018**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File	RLA File	Lic.No/Date:0210208903	Deferred

	:01/81/050/00949/AM19/	:02/24/040/00142/AM19/	07.01.2019	

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/131/2019-TSW dated 29.05.2019:

1. Sl. No. 1, 4, 5, 10 & 11 of the Standard Deficiency Format.

The case stands deferred.

	Case No.: 232/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
86	HQ File :01/81/050/00950/AM19/	RLA File :34/24/040/00301/AM19/	Lic.No/Date:3410044791 07.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide U.O. No.: 2(8)/2017-TD dated 15.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

	Case No.: 233/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
87	HQ File :01/81/050/00951/AM19/	RLA File :34/24/040/00306/AM19/	Lic.No/Date:3410044796 07.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3)has been sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

	Case No.: 378/14/81-ALC2/2018	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
88	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the case was referred to MoS for examination on 27.05.2019. However, the matter was deliberated in the meeting and the Committee decided to forward the case to MSME for examination.

The case stands deferred.

	Case No.: 237/14/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
89	HQ File :01/81/050/00955/AM19/	RLA File :05/23/040/00454/AM19/	Lic.No/Date:0510409268 09.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3)has been sent to the applicant on

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28.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

	Case No.: 1/14/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00719/AM19/	RLA File :03/95/040/00868/AM19/	Lic.No/Date:0310826355 14.01.2019	Deferred
90	**Decision:** The Committee considered the case as per agenda and noted the comments given by DPIIT vide U.O. Note No.: P-47011/7/2019-TSW dated 23.04.2019. However, the matter was deliberated in the meeting and found that the application was deficient due to following reason: 1. ITCHS code 76061190 given for import item No. 1 i.e. "Aluminium coil" pertain to 'Aluminium plate, sheet & strip'. 2. Process flow chart shows use of Aluminium alloy. 3. In export product at Sl. No. 1, chart shows alloy. Hence, the Committee decided to ask for clarification on the above mentioned points from the applicant. The case stands deferred.			

	Case No.: 243/14/81-ALC2/2018	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00961/AM19/	RLA File :31/83/040/00159/AM19/	Lic.No/Date:3110067285 16.01.2019	Deferred
91	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3)has been sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 272/14/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00990/AM19/	RLA File :03/95/040/00923/AM19/	Lic.No/Date:0310826392 16.01.2019	Deferred
92	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply dated 24.05.2019 has been forwarded to Consultant (TEC-3) on 29.05.2019 for examination of the case. Hence, the Committee decided to wait for comments. The case stands deferred.			

93	**Case No.: 251/14/81-ALC2/2018**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00969/AM19/	RLA File :03/94/040/00871/AM19/	Lic.No/Date:0310826518 22.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide U.O. No.: 2(10)/2018-TD dated 15.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

94	**Case No.: 252/14/81-ALC2/2018**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00970/AM19/	RLA File :03/94/040/00873/AM19/	Lic.No/Date:0310826519 22.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide U.O. No.: 2(10)/2018-TD dated 15.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

95	**Case No.: 263/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date:0210208946 30.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME has been sent to the applicant on 29.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

96	**Case No.: 264/14/81-ALC2/2018**	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00982/AM19/	RLA File :03/94/040/00931/AM19/	Lic.No/Date:0310826718 30.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3)has been sent to the applicant on 28.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

97	**Case No.: 265/14/81-ALC2/2018**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00983/AM19/	RLA File :03/95/040/01073/AM19/	Lic.No/Date:0310826723 30.01.2019	Deferred

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Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 24.05.2019 has been forwarded to Consultant (TEC-3) on 29.05.2019 for examination of the case. Hence, the Committee decided to wait for comments.

The case stands deferred.

	Case No.: 267/14/81-ALC2/2018	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
98	HQ File :01/81/050/00985/AM19/	RLA File :03/95/040/01139/AM19/	Lic.No/Date:0310826748 31.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 24.05.2019 has been forwarded to Consultant (TEC-3) on 29.05.2019 for examination of the case. Hence, the Committee decided to wait for comments.
The case stands deferred.

	Case No.: 274/14/81-ALC2/2018	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
99	HQ File :01/81/050/00992/AM19/	RLA File :03/95/040/01147/AM19/	Lic.No/Date:0310826802 04.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSMEhas been sent to the applicant on 29.05.2019. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

	Case No.: 281/14/81-ALC2/2018	Party Name: R R KABEL LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00999/AM19/	RLA File :03/95/040/01142/AM19/	Lic.No/Date:0310826952 08.02.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
100	85444930	Rubber Insulated HV Industrial Cables, Copper Conductor, Unarmoured 1100 Volts. NET CONTENT: COPPER-112938.39 KGS, Thermoplastic Rubber Granules-21954.45 KGS	243.000 Kilometer	74081190	Copper Wire Rod	As applied for
				40027000	Thermoplastic Rubber Granules	

Note: Size and quantity of export product given in letter dated 07.05.2019 may be incorporated. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

101	**Case No.: 282/14/81-ALC2/2018**	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01000/AM19/	RLA File :05/23/040/00495/AM19/	Lic.No/Date:0510409632 11.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME. The case stands deferred.			

102	**Case No.: 284/14/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSMEhas been sent to the applicant on 29.05.2019. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

103	**Case No.: 285/14/81-ALC2/2018**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01003/AM19/	RLA File :02/24/040/00166/AM19/	Lic.No/Date:0210208972 12.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted the copy of application was sent to DPIIT on 03.04.2019 for examination of the case. DPIIT informed vide letter dated 11.04.2019 that the case does not pertain to it and may be consulted with MSME. However in view of earlier decisions, the case has been referred to Consultant (TEC-3) on 29.05.2019 for examination. The case stands deferred.			

104	**Case No.: 286/14/81-ALC2/2018**	Party Name: SUBHAM ENGINEERING WORKS	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01004/AM19/	RLA File :03/95/040/01112/AM19/	Lic.No/Date:0310826989 12.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) has been sent to the applicant on 29.05.2019. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.: 289/14/81-ALC2/2018	Party Name: R R KABEL LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	Deferred
105	**Decision:** The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. The applicant's reply dated 07.05.2019 was forwarded to Consultant (TEC-3) for examination of the case. However , it is found that the applicant's reply is deficient due to the following reasons: 1. Quantity of export product given in Authorization is 18000 Km but in its reply it is only 6950 Km. Therefore, the Committee decided to ask for clarification on the above mentioned deficiency from the applicant. The case stands deferred.			

	Case No.: 290/14/81-ALC2/2018	Party Name: POONAM ENTERPRISES,	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01008/AM19/	RLA File :03/95/040/01088/AM19/	Lic.No/Date:0310827051 14.02.2019	Deferred
106	**Decision:** The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5, 10 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 292/14/81-ALC2/2018	Party Name: MAURIA UDYOG LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01010/AM19/	RLA File :05/24/040/00629/AM19/	Lic.No/Date:0510409679 15.02.2019	Deferred
107	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/90/2019-TSW dated 12.04.2019: 1. Sl. No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 293/14/81-ALC2/2018	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01011/AM19/	RLA File :31/83/040/00172/AM19/	Lic.No/Date:3110067313 15.02.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
108	1	74081990	1/0.862+0.010/-0.008mm Soft bare copper- B0862#	Net + 1% wastage
	2	74081990	1/1.084+0.008/-0.002mm bare copper- B1084#	
	3	74081990	1/1.666mm Hard bare copper conductor- B1666U	
	4	74081990	10/0.127mm braid tinned copper- PTN0127010#B3N	
	5	74081990	19/0.30mm/Stranded bare copper conductor- SBN0300019S19U	
	6	74081990	7/0.288mm/Stranded bare copper conductor- SBN0288007S12U	
	7	74081990	8/0.127mm/Braided wire/use German knitti- PTN0127008#B3N	
	8	76169990	Double-sided aluminum foil (W=19mm/=0.0- ALDP-4519U	Net + 2% wastage
	9	76169990	Double-sided aluminum foil- ALDP-4516U	
	10	39011090	High density form PE3- HDFM-PE3	Net+ 5% wastage
	11	39011090	High density -PE- HD-PE	
	12	39011090	Low density PE13- LD-PE13	
	13	39011090	low denstiy PE17- LD-PE17	

RA concerned may take suitable consequential action accordingly.

	Case No.: 295/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
109	HQ File :01/81/050/01013/AM19/	RLA File :07/24/040/00267/AM19/	Lic.No/Date:0710114562 15.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 27.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.
The case stands deferred.

	Case No.: 296/14/81-ALC2/2018	Party Name: LEONI CABLE SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
110	HQ File :01/81/050/01014/AM19/	RLA File :31/83/040/00174/AM19/	Lic.No/Date:3110067319 18.02.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/89/2019-TSW dated 23.04.2019. (Copy enclosed)
RA concerned may take suitable consequential action accordingly.

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	Case No.: 298/14/81-ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Deferred

111 **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY for examination on 05.04.2019 followed by a reminder on 24.05.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

	Case No.: 300/14/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01018/AM19/	RLA File :05/23/040/00511/AM19/	Lic.No/Date:0510409724 21.02.2019	Approved

Decision: Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3) **with the condition that the grade & thickness of Stainless Steel to match in import & export item:**

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73041110	STAINLESS STEEL WELDED PIPES DIFFERENT SIZES GRADE 304/304L (292300 FEET/ 409.658 MT)	292300.000 Foot	72190000	STAINLESS STEEL COILS HOT ROLLED STAINLESS STEEL COILS GRADE 304L	Import quantity may be allowed as per Sl. No. 1 of **SION C-593**

RA concerned may take suitable consequential action accordingly.

	Case No.: 305/14/81-ALC2/2018	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01023/AM19/	RLA File :05/23/040/00501/AM19/	Lic.No/Date:0510409773 25.02.2019	Deferred

113 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 11 of the Standard Deficiency Format.
2. Justification for import of CR coils.
3. To provide justification/explanation for why no indigenous inputs are shown in the application.

The case stands deferred.

	Case No.: 383/14/81-ALC2/2018	Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01101/AM19/	RLA File :05/24/040/00661/AM19/	Lic.No/Date:0510409786 26.02.2019	Deferred
114	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 5 & 11 of the Standard Deficiency Format. 2. To provide justification/explanation for why no indigenous inputs are shown in the application. 3. To provide sample of export product. The case stands deferred.			

	Case No.: 384/14/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01102/AM19/	RLA File :05/23/040/00494/AM19/	Lic.No/Date:0510409803 27.02.2019	Deferred
115	**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 05.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee requested Consultant (TEC-3) to submit its comments at the earliest. The case stands deferred.			

	Case No.: 385/14/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01103/AM19/	RLA File :05/23/040/00517/AM19/	Lic.No/Date:0510409804 27.02.2019	Deferred
116	**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 05.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee requested Consultant (TEC-3) to submit its comments at the earliest. The case stands deferred.			

	Case No.: 387/14/81-ALC2/2018	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01105/AM19/	RLA File :05/24/040/00690/AM19/	Lic.No/Date:0510409820 28.02.2019	Deferred
117	**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 05.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee requested Consultant (TEC-3) to submit its comments at the earliest. The case stands deferred.			

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118	**Case No.: 388/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date:0210209027 28.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME has been sent to the applicant on 29.05.2019. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

119	**Case No.: 58/2/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date:0510409887 08.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

120	**Case No.: 69/2/81-ALC2/2019**	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01155/AM19/	RLA File :05/23/040/00561/AM19/	Lic.No/Date:0510409961 15.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of DHI.

RA concerned may take suitable consequential action accordingly.

121	**Case No.: 83/2/81-ALC2/2019**	Party Name: VILAS TRANSCORE LTD	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01169/AM19/	RLA File :34/24/040/00369/AM19/	Lic.No/Date:3410044984 19.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of DHI:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049010	CRGO TRANSFORMER LAMINATION	110000.000 Kg	72261100	CRGO ELECTRICAL STEEL SLIT COILS	Import quantity may be allowed as per **SION C-323**

RA concerned may take suitable consequential action accordingly.

	Case No.: 92/2/81-ALC2/2019	Party Name: MAXWORTH INTERNATIONAL	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01178/AM19/	RLA File :05/24/040/00733/AM19/	Lic.No/Date:0510410022 25.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that the grade & thickness of Stainless Steel to match in import & export item:**

	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
122	73239390	TABLE KITCHEN AND OTHER HOUSE HOLD ARTICLE MADE OF STAINLESS STEEL WITH OR WITHOUT HANDLE/LID/ ANTISKID GASKET IRRESPECTIVE OF WHAT MATERIAL THE HANDLE/LID/ANTISKID GASKET HAVE BEEN MADE FROM NON-MAGNETIC STAINLESS STEEL CR CIRCLES (SERIES 200)	24545.450 Kg	72209090	NON-MAGNETIC STAINLESS STEEL COLD ROLLED CIRCLES (200 SERIES)	1.02 Kg/Kg on net content of SS in the export product

RA concerned may take suitable consequential action accordingly.

	Case No.: 94/2/81-ALC2/2019	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/01180/AM19/	RLA File :05/23/040/00571/AM19/	Lic.No/Date:0510410028 25.03.2019	Deferred

123 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Complete specification with wattage and electrical rating of cells imported with respect to different type of each cell.
2. Calculation of quantity required for each module.

The case stands deferred.

	Case No.: 98/2/81-ALC2/2019	Party Name: PRIYANKA INDIA PVT.LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
124	HQ File :01/81/050/01184/AM19/	RLA File :05/24/040/00724/AM19/	Lic.No/Date:0510410078 28.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-

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hoc norms as recommendedby Consultant (TEC-3)**with the condition that the grade & thickness of Stainless Steel to match in import & export item:**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & other household articles made From Magnetic Stainless Steel Circle of GRADE 430	375000.000 Kg	72199090	Magnetic Stainless Steel Circle of GRADE 430	1.02 Kg/Kg on net content of SS in the export product

RA concerned may take suitable consequential action accordingly.

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Case No.: 100/2/81-ALC2/2019	Party Name: PRIYANKA INDIA PVT.LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/01186/AM19/	RLA File :05/24/040/00745/AM19/	Lic.No/Date:0510410088 28.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that grade & thickness of Stainless Steel to match in import & export item:**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & other household articles made From Non-Magnetic Stainless Steel Circle of GRADE 430	50000.000 Kg	72199090	Non-Magnetic Stainless Steel Circle of GRADE 430	1.02 Kg/Kg on net content of SS in the export product

RA concerned may take suitable consequential action accordingly.

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Case No.: 2/2/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00002/AM20/	RLA File :05/23/040/00583/AM19/	Lic.No/Date:0510410092 29.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 22.05.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.

The case stands deferred.

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Case No.: 14/2/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
HQ File :01/81/050/00014/AM20	RLA File :05/23/040/00001/AM20/	Lic.No/Date:0510410184 09.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basisas approved for AA No. 0510409208 dated 07.01.2019 in the Meeting No. 01/81 dated 10.04.2019:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended quantity
74199990	COIN BLANKS (CONSISTING OF COPPER-65%, NICKEL-10% AND ZINC-25%)	225000.000 Kg	1	74040012	COPPER SCRAP MILLBERRY (Cu 99.90%) (Cu 99.90%)	152100 Kg (1.04 Kg/Kg net content of Cu in the export product)
			2	75021000	NICKEL **INGOT** (Ni 99.90%) (Ni 99.90%)	22950 Kg (1.02 Kg/Kg net content of Nickel in the export product)
			3	79011100	SHG ZINC INGOTS (Zn 99.90%) (Zn 99.90%)	57375 Kg (1.02 Kg/Kg net content of Zinc in the export product)

Note: (i) Quantity of export item may be mentioned in numbers.
(ii) The word 'Ingot' may be added with the import item 'Nickel' at S.No. 2 in place of 'Full Plates'.

RA concerned may take suitable consequential action accordingly.

128	**Case No.: 17/2/81-ALC2/2019**	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00017/AM20/	RLA File :07/24/040/00307/AM19/	Lic.No/Date:0710114751 10.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy **of AA was not enclosed with application.** However, the case was referred to Consultant (TEC-3) on 22.05.2019 for examination. Therefore, the Committee decided to wait for comments.

The case stands deferred.

129	**Case No.: 1/3/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that copy of application received from RA, Chennai was incomplete as **copy of AA was not enclosed with application.** It was also noted that the case was referred to DPIIT on 24.05.2019 for examination. However,

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on recommendation of DPIIT vide U.O. no. P-47011/5/2019-TSW dated 29.5.2019, the Committee decided to forward the case to MeitY for examination.
The case stands deferred.

	Case No.: 3/3/81-ALC2/2019	Party Name: GREAT WHITE GLOBAL PVT. LTD,	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00023/AM20/	RLA File :03/94/040/01119/AM19/	Lic.No/Date:0310828398 16.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments givenby Consultant (TEC-1):

	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
130	85441190	Multi Code PVC Insulated Copper Wires of various sizes Net Contents: -1) Copper: 59950.00 kgs, 2) PVC Resin (Suspension Grade): 56640.00 kgs,3) Stabilizer (Indigenous): 28320.00 kgs,4) Filler (Indigenous): 9440.00 kgs	154350.000 Kg	74081990	Copper in all form of Copper Wire Rod Electrical Grade	1.01 Kg/Kg content in the export product
				39040000	PVC Resin (Suspension Grade)	1.05 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

	Case No.: 4/3/81-ALC2/2019	Party Name: GREAT WHITE GLOBAL PVT. LTD,	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00024/AM20/	RLA File :03/94/040/01120/AM19/	Lic.No/Date:0310828399 16.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments givenby Consultant (TEC-1):

	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
131	85441190	Single Core PVC Insulated Copper Wires of various sizes Net Contents:-1)Copper: 25350.00 kilogram 2) PVC Resin (Suspension Grade):8868.00 kilogram 3) Stabilizer (Indigenous):4434.00 kilogram4) Filler (Indigenous):1478.00kilogram	40130.000 Kg	74081990	Copper in all form of Copper Wire Rod Electrical Grade	1.01 Kg/Kg content in the export product
				39040000	PVC Resin (Suspension Grade)	1.05 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

132	**Case No.: 6/3/81-ALC2/2019**	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date:2910025392 16.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. The case stands deferred.			

133	**Case No.: 7/3/81-ALC2/2019**	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date: 4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. The case stands deferred.			

134	**Case No.: 8/3/81-ALC2/2019**	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00028/AM20/	RLA File :02/24/040/00005/AM20/	Lic.No/Date:0210209122 23.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. The case stands deferred.			

135	**Case No.: 17/3/81-ALC2/2019**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 27.05.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. The case stands deferred.			

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Udyog Bhawan, New Delhi

	Case No.: 23/3/81-ALC2/2019	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:4/81-ALC2/2019 29.05.2019	**Status:**
	HQ File :01/81/050/00043/AM20/	RLA File :04/24/040/00005/AM20/	Lic.No/Date:0410165543 01.05.2019	Deferred
136	**Decision:** The Committee considered the case as per agenda and noted that copy of application received from RA, Chennai was incomplete as copy of AA was not enclosed with application. However, the case was referred to MSME on 24.05.2019 for examination. Since, no comments have been received yet, the Committee decided to wait for comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or

		without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

15
27/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Polycab Wires Pvt. Ltd. AA No. 0310823772, dt.17/09/2018.
Reference: -DGFT U.O.No.01/81/50/494/AM-19/DES-2/878 dated; 08/01/2019

The undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of all export items may be specified in the AA
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Copper Wire Rod may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
4. Quantity of import item at Sl No. 2 viz. Aluminium Ingot may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
5. Quantity of import item at Sl No. 3 viz. LDPE may be allowed with 2% wastage in the **concerned*** export items with accountability clause.
6. Quantity of import item at Sl No. 4 viz. Bonded Semicon Compound may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
7. Quantity of import item at Sl No. 5 viz. PVC Resin may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
8. Quantity of import item at Sl No. 6 viz. PVC Plasticizer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
9. Quantity of import item at Sl No. 7 viz. Electrolytic High Conductive Copper Tape may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.
10. Quantity of import item at Sl No. 8 viz. Galvanised Steel Wire may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.
11. Quantity of import item at Sl No. 9 viz. Viny Trimethoxy Silane may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
12. Quantity of import item at Sl No. 10 viz. Tert Butyl Cumyl Peroxide may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
13. Quantity of import item at Sl No. 11 viz. Aluminium Trihydrate Fire Retardant may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
14. Quantity of import item at Sl No. 12 viz. Antioxidant may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
15. Quantity of import item at Sl No. 13 viz. Magnesiun Hydroxide may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
16. Quantity of import item at Sl No. 14 viz. Ethylene Vinyl Acetate may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
17. Quantity of import item at Sl No. 15 viz. Ethylene Acrylic Ester Copolymer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
18. Quantity of import item at Sl No. 16 viz. Grafted Copolymer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
19. Quantity of import item at Sl No. 17 viz. Polyolefin Elastomer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
20. Quantity of import item at Sl No. 18 viz. Glass mica tape may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
21. Quantity of import item at Sl No. 19 viz. Wooden Cable Drum may be allowed as per packing policy.

* Export-wise import items declaration submitted by the firm.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/2/2019-TSW, dated 17/05/2019

(89) 27/3/19

Reply

4
29.05.2019

RR KĀBEL

Date: 15.03.2019

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

NC-II / 6/273-184
19.3.19

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310823939 Dt.24.09.2018

Ref: RA File No.03/95/040/00634/AM19/
HQ File No.01/81/050/00502/AM19/
NC Meeting No.21/10/81-ALC2/2018

Kind Attn: Shri. Vijay Kumar, Chairman & Addl. DGFT

Sir,

With reference to your deficiency as on Dt.19.02.2019, we would like to state as below:

12. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.-Enclosed

19. Any other Information:
- Specific use of Import Item No.3: we have deleted the Import Item from our application as per Amendment Sheet No. 1 issued by O/o. Addl. DGFT, Mumbai and also submitting herewith all revised Calculation sheet for your ready reference.

We request to consider the clarification and Fixed Norms against the above said Advance Authorisation and oblige.

Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Deputy Manager

RR KABEL LIMITED MUMBAI 400 013

ASO(MS)
DL Respons,
To Concern file
Forward to TA.
18/03

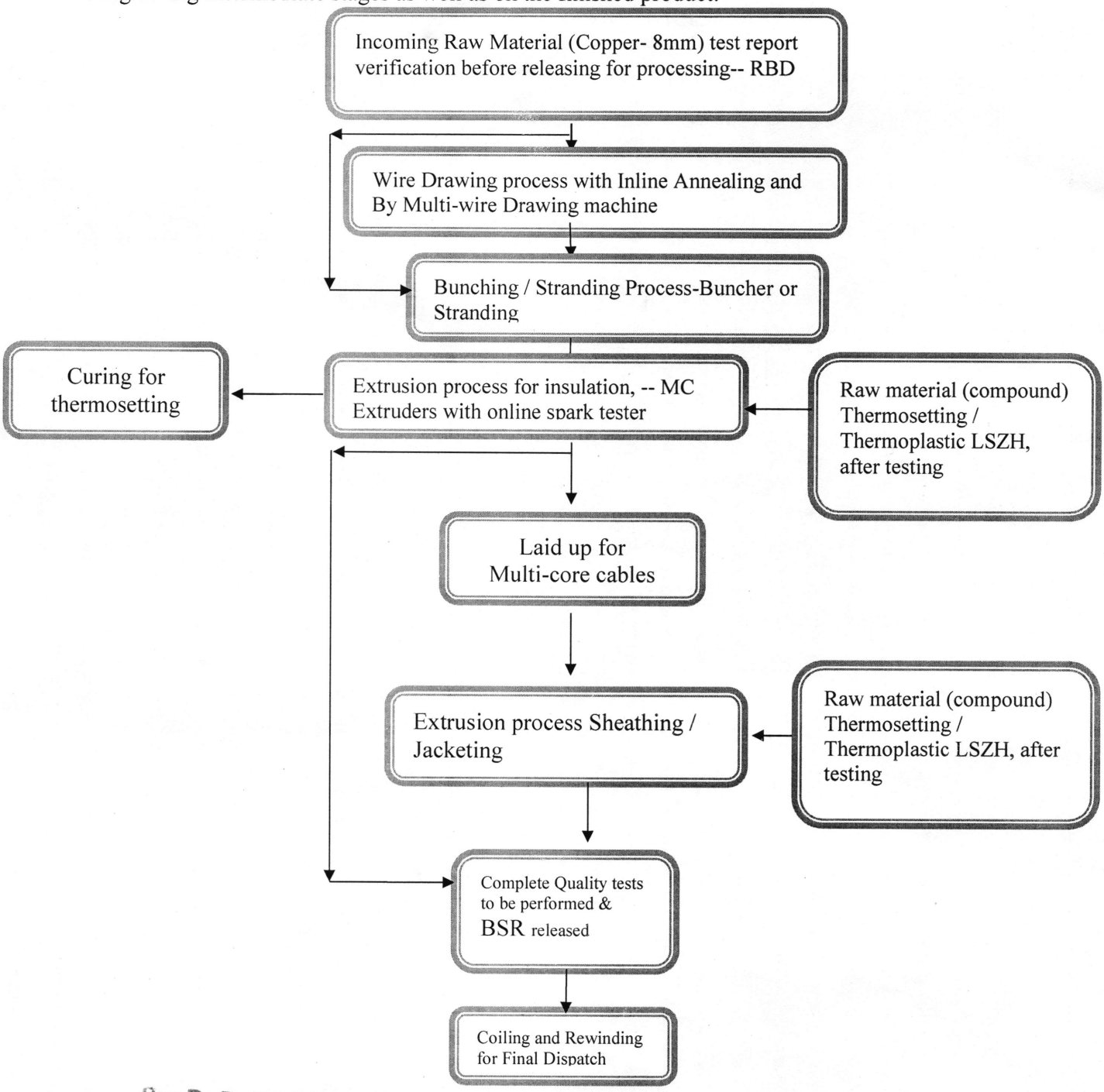
(1)

RR KĀBEL

Process Flow Chart

Details of Manufacturing process flowchart for LSZH cables.

The process comprises of Wire Drawing, Bunching/Stranding, Insulating, Final Sheathing, & testing during Intermediate stages as well as on the finished product.



For R R KABEL LTD

SANTOSH JADHAV
Authorised Signatory

BASEC

BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/035
Licensee:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.1 - Cables for fixed wiring - H07Z-U and H07Z-R Table B.1 - Cables with rigid conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 10sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 1 conductor. 1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 2 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW-

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 13/07/2017

This Certificate and Schedule(s) remains the property of BASEC and shall be returned when required.

For R R KABEL LTD

SANTOSH JADHA
Authorised Signatory

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, PRESLEY WAY, MILTON KEYNES, MK8 0ES, UK. REGISTERED IN ENGLAND NO. 2317 TEL: +44(0)1908 267300 FAX: +44(0)1908 267255 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

BASEC

BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/033
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.2 - Cables for fixed wiring - H07Z-K Table B.2 - Cables with flexible conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

4

BASEC

BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/034
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.4 - Cables for internal wiring - H05Z-K Table B.4 - Cables with flexible conductor (300/500 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	0.5sqmm to 1sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

For R R KABEL LTD

Santosh Jadhav

Authorised Signatory

UKAS PRODUCT CERTIFICATION 004

1	**Voltage rating of cables.**
ü	Halogen Free Flame Retardent cables (Thermosetting Thermo Plastic) / (Thermoplastic) Upto **1100 Voltage**,

Sr No.	Generic Name of Import Item	HSN Code	Specific Use
2	HALOGEN FREE FLAME RETARDANT COMPOUND	39013000	This Compound is a range of polyolefin based HFFR silane grafted compounds that are cross-linkable by heat and moisture and by previous addition of a suitable catalyst (SIOPLAS method). This solution is suitable for the production of crosslinked insulation or sheathing without the use of specific curing equipment.

For R R KABEL LTD

SANTOSH JADHAV

Authorised Signatory

(General Name)	Sr No	SQ.MM	No. of Strand	Strand Dia	O.D	Prod KM	COPPER Rod	HALOGEN FREE FLAME RETARDANT COMPOUND	Total Requirement in (KG) of each raw material
(HSN)							74081190	39013000	
	1	0.5 X 2C	16	0.19	5.29	1	8.04	32.85	40.89
	2	0.5 X 3C	16	0.19	5.60	1	12.06	36.38	48.44
	3	0.5 X 4C	16	0.19	6.11	1	16.08	43.11	59.19
	4	0.5 X 5C	16	0.19	6.40	1	20.10	46.76	66.86
	5	0.75 X 2C	24	0.19	6.48	1	12.22	49.48	61.70
	6	0.75 X 3C	24	0.19	6.86	1	18.33	54.67	73.00
	7	0.75 X 4C	24	0.19	7.47	1	24.44	64.54	88.98
	8	0.75 X 5C	24	0.19	8.33	1	30.55	80.38	110.93
	9	0.75 X 7C	24	0.19	9.04	1	42.77	93.56	136.33
	10	0.75 X 12C	24	0.19	12.38	1	73.33	157.48	230.81
	11	1 X 2C	32	0.19	6.81	1	16.16	54.20	70.36
	12	1 X 3C	32	0.19	7.21	1	24.24	59.81	84.05
	13	1 X 4C	32	0.19	8.07	1	32.32	74.66	106.98
	14	1 X 5C	32	0.19	8.78	1	40.40	88.05	128.45
	15	1.5 X 2C	30	0.23	7.71	1	23.53	69.20	92.73
	16	1.5 X 3C	30	0.23	8.39	1	35.30	80.67	115.97
	17	1.5 X 4C	30	0.23	9.36	1	47.07	100.11	147.18
	18	1.5 X 5C	30	0.23	10.40	1	58.83	123.46	182.29
	19	2.5 X 2C	50	0.23	9.37	1	39.55	101.71	141.26
	20	2.5 X 3C	50	0.23	10.15	1	59.33	117.16	176.49
	21	2.5 X 4C	50	0.23	11.09	1	79.10	138.53	217.63
	22	2.5 X 5C	50	0.23	12.30	1	98.88	170.34	269.22
	23	4 X 2C	56	0.28	10.61	1	63.33	128.18	191.51
	24	4 X 3C	56	0.28	11.47	1	94.99	146.28	241.27
	25	4 X 4C	56	0.28	12.54	1	126.65	172.82	299.47
	26	4 X 5C	56	0.28	14.10	1	158.32	218.87	377.19
	27	1.25 X 3C	40	0.19	7.95	1	30.54	72.66	103.20

For R R KABEL LTD

SANTOSH JADHAV
Authorised Signatory

Sr No.	Export Obligation		Total Export Obligation (in Kg)		This data is from annx 1 net weight Consumption in Kg Per Km		This data is with addition of scrap % Total Import Eligibility (in Kg)		Consumption in Kg Per Km	
General Name	Size	Length(KMS)	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND
	HSN				74081190	39013000	74081190	39013000	74081190	39013000
	Size	A	(A*B)	(A*C)	B	C	E(101%)	F(105%)	(E / A)	(F / A)
1	0.5 X 2C	10	80.40	328.50	8.04	32.85	81.20	344.93	8.12	34.49
2	0.5 X 3C	10	120.60	363.80	12.06	36.38	121.81	381.99	12.18	38.20
3	0.5 X 4C	10	160.80	431.10	16.08	43.11	162.41	452.66	16.24	45.27
4	0.5 X 5C	10	201.00	467.60	20.10	46.76	203.01	490.98	20.30	49.10
5	0.75 X 2C	750	9165.00	37110.00	12.22	49.48	9256.65	38965.50	12.34	51.95
6	0.75 X 3C	500	9165.00	27335.00	18.33	54.67	9256.65	28701.75	18.51	57.40
7	0.75 X 4C	200	4888.00	12908.00	24.44	64.54	4936.88	13553.40	24.68	67.77
8	0.75 X 5C	50	1527.50	4019.00	30.55	80.38	1542.78	4219.95	30.86	84.40
9	0.75 X 7C	10	427.70	935.60	42.77	93.56	431.98	982.38	43.20	98.24
10	0.75 X 12C	10	733.30	1574.80	73.33	157.48	740.63	1653.54	74.06	165.35
11	1 X 2C	650	10504.00	35230.00	16.16	54.20	10609.04	36991.50	16.32	56.91
12	1 X 3C	1450	35148.00	86724.50	24.24	59.81	35499.48	91060.73	24.48	62.80
13	1 X 4C	600	19392.00	44796.00	32.32	74.66	19585.92	47035.80	32.64	78.39
14	1 X 5C	450	18180.00	39622.50	40.40	88.05	18361.80	41603.63	40.80	92.45
15	1.5 X 2C	120	2823.60	8304.00	23.53	69.20	2851.84	8719.20	23.77	72.66
16	1.5 X 3C	1100	38830.00	88737.00	35.30	80.67	39218.30	93173.85	35.65	84.70
17	1.5 X 4C	350	16474.50	35038.50	47.07	100.11	16639.25	36790.43	47.54	105.12
18	1.5 X 5C	240	14119.20	29630.40	58.83	123.46	14260.39	31111.92	59.42	129.63
19	2.5 X 2C	10	395.50	1017.10	39.55	101.71	399.46	1067.96	39.95	106.80
20	2.5 X 3C	300	17799.00	35148.00	59.33	117.16	17976.99	36905.40	59.92	123.02
21	2.5 X 4C	60	4746.00	8311.80	79.10	138.53	4793.46	8727.39	79.89	145.46
22	2.5 X 5C	10	988.80	1703.40	98.88	170.34	998.69	1788.57	99.87	178.86
23	4 X 2C	10	633.30	1281.80	63.33	128.18	639.63	1345.89	63.96	134.59
24	4 X 3C	10	949.90	1462.80	94.99	146.28	959.40	1535.94	95.94	153.59
25	4 X 4C	10	1266.50	1728.20	126.65	172.82	1279.17	1814.61	127.92	181.46
26	4 X 5C	10	1583.20	2188.70	158.32	218.87	1599.03	2298.14	159.90	229.81
27	1.25 X 3C	10	305.40	726.60	30.54	72.66	308.45	762.93	30.85	76.29
Qty in kms --->		6,950.00	210608.20	507124.70			212714.28	532480.94		

Total EO (in Kg)		Import Allowed (in Kg)	
COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND
210,608	507,124.70	212,714.28	532,480.94
Scrap %		101%	105%

notes
* Total Export Obligation (in Kg) = Consumption into Length (kms)
* Consumption in Kg Per Km = Net weight per Km
* Total Import Eligibility (in Kg) = Export obligation plus standard scrap %
* Consumption in Kg Per Km = Import Eligibility divided by Length (Kms)

For R R KABEL LTD.
SANTOSH JADHAV
Authorised Signatory

8

69 Reply 10/81. dt. 16/1/19

19
29.05.2019

RR KĀBEL

Date: 25.02.2019

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

NC-11 / 60 649-RA
13.3.19

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310823945 Dt.24.09.2018

Ref: RA File No.03/95/040/00599/AM19/
HQ File No.01/81/050/00503/AM19/
NC Meeting No.10/81-ALC2/2018

Kind Attn: Shri. Vijay Kumar, Chairman & Addl. DGFT

Sir,

With reference to your deficiency as on Dt.19.02.2019, we would like to state as below:

3. Size of Export Product: **As per Annexure -A**

12. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the cable in Kgs. Per Km. copy of relevant National/International Standard/buyer's data sheet may also be furnished.

- Diagram of Export Product with calculation of raw material requirement and the weight of the cable in kgs.per KM.
- Copy of Relevant National/International Standard Buyers data enclosed.

19. Any other Information:

- Specific use of Import Item No.3: This cross-linking catalyst master batch is made on a polyolefin matrix, with the presence of a mix of antioxidants, and a metal deactivator. All these additives protect polymers from oxidative damage and ensure long term properties of the finished crosslinked compound.

We request to consider the clarification and Fixed Norms against the above said Advance Authorisation and oblige.

Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Santosh Jadhav
Deputy Manager

RR KABEL LIMITED MUMBAI 400 013

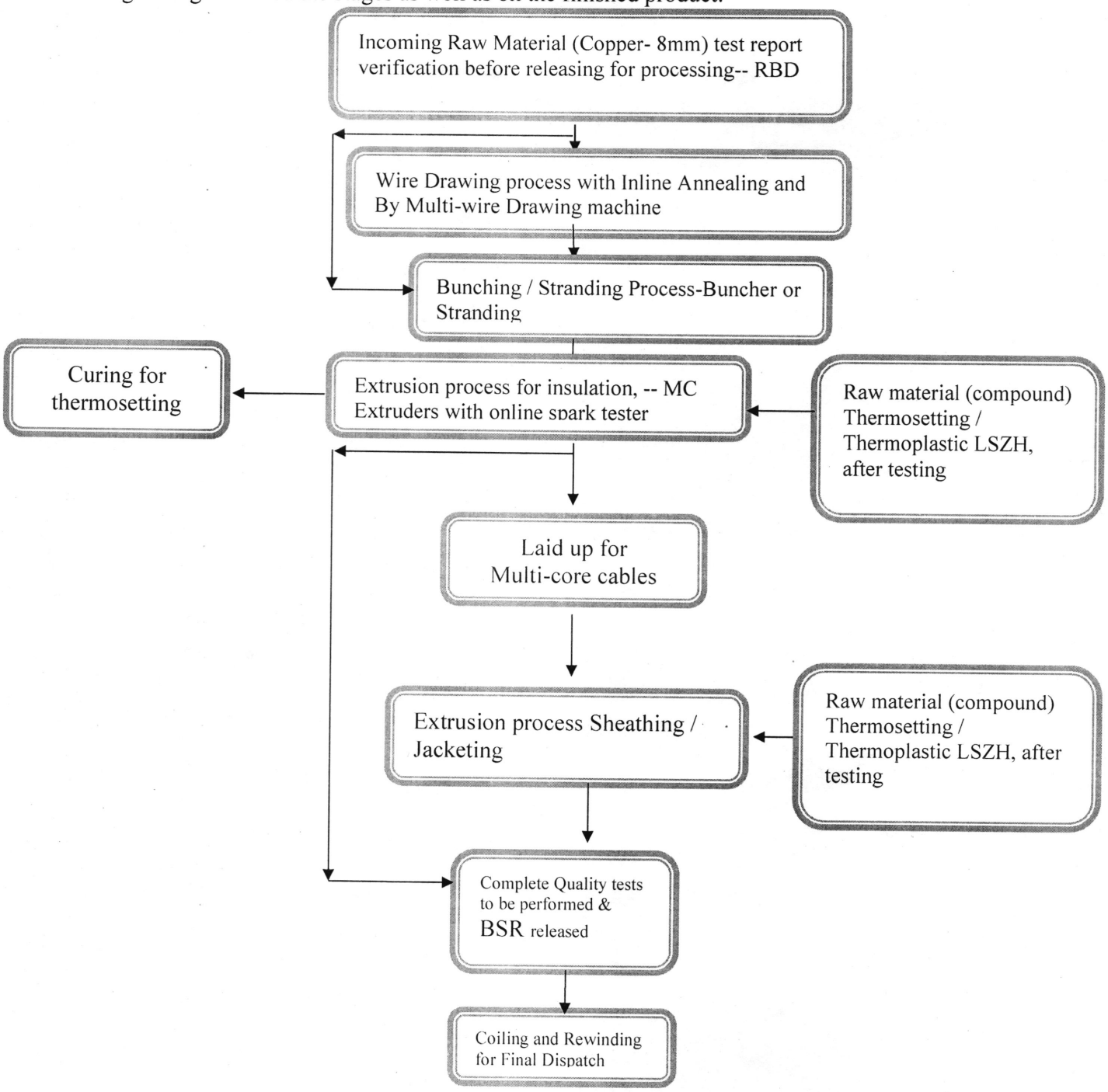
(T)

RR KĀBEL

Process Flow Chart

Details of Manufacturing process flowchart for LSZH cables.

The process comprises of Wire Drawing, Bunching/Stranding, Insulating, Final Sheathing, & testing during Intermediate stages as well as on the finished product.



For R R KABEL LTD.

Santosh

SANTOSH JADHAV

Authorised Signatory

BASEC
BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/035
Licensee:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.1 - Cables for fixed wiring - H07Z-U and H07Z-R Table B.1 - Cables with rigid conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 10sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 1 conductor. 1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 2 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW-

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 13/07/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, PRESLEY WAY, MILTON KEYNES, BUCKINGHAMSHIRE, ENGLAND NO 1150237 TEL: +44(0)1908 267300 FAX: +44(0)1908 267255 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

BASEC
BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/033
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.2 - Cables for fixed wiring - H07Z-K Table B.2 - Cables with flexible conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

For R R KABEL LTD

SANTOSH JADHAV
Authorised Signatory

BASEC

BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/034
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.4 - Cables for internal wiring - H05Z-K Table B.4 - Cables with flexible conductor (300/500 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	0.5sqmm to 1sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, PRESLEY WAY, MILTON KEYNES, MK8 0ES, UK. REGISTERED IN ENGLAND NO 1150237 TEL: +44(0)1908 267300 FAX: +44(0)1908 267255 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

For R. R. KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

1	**Voltage rating of cables.**
✓	Low Smoke Zero Halogen Insulated Electric Conductors Not Exceeding **1000 Volts**,

Sr No.	Generic Name of Import Item	HSN Code	Specific Use
2	HALOGEN FREE FLAME RETARDANT COMPOUND	39013000	This Compound is a range of polyolefin based HFFR silane grafted compounds that are cross-linkable by heat and moisture and by previous addition of a suitable catalyst (SIOPLAS method). This solution is suitable for the production of crosslinked insulation or sheathing without the use of specific curing equipment.
3	HALOGEN FREE CATALYST	39012090	This cross-linking catalyst master batch is made on a polyolefin matrix, with the presence of a mix of antioxidants, and a metal deactivator. All these additives protect polymers from oxidative damage and ensure long term properties of the finished crosslinked compound.

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

										6
	Sr No	SQ.MM	No. of Strand	Strand Dia	O.D	Prod KM	CU (KG)	HFX 500P (KG)	CAT 119 LS (KG)	
(General Name)							COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	Total Requirement in (KG) of each raw material
(HSN)							74081190	39013000	39012090	
	1	1.50	7	0.51	2.954	1	**13.00**	**7.70**	**0.40**	**21.10**
	2	2.50	7	0.66	3.604	1	**21.00**	**11.00**	**0.60**	**32.60**
	3	4.00	7	0.82	4.103	1	**33.00**	**13.40**	**0.70**	**47.10**
	4	6.00	7	1.00	4.651	1	**50.00**	**16.15**	**0.85**	**67.00**
	5	10.00	7	1.30	5.953	1	**84.00**	**26.10**	**1.40**	**111.50**
	6	16.00	7	1.72	6.764	1	**133.00**	**29.50**	**1.60**	**164.10**

For R R KABEL LTD

SANTOSH JADHAV

Authorised Signatory

Sr No.	Export Obligation		Total Export Obligation (in Kg)			This data is from annx 1 net weight Consumption in Kg Per Km			This data is with addition of scrap % Total Import Eligibility (in Kg)			Consumption in Kg Per Km		
General Name	SQ MM	Length(KMS)	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST
HSN						74081190	39013000	39012090	74081190	39013000	39012090	74081190	39013000	39012090
		A	(A*B)	(A*C)	(A*D)	B	C	D	E(101%)	F(105%)	G(105%)	(E / A)	(F / A)	(G / A)
1	1.5	5500	71,500.00	42,350.00	2,200.00	13.00	7.70	0.40	72,215	44,468	2,310	13.1	8.1	0.4
2	2.5	6750	141,750.00	74,250.00	4,050.00	21.00	11.00	0.60	143,168	77,963	4,253	21.2	11.6	0.6
3	4	3900	128,700.00	52,260.00	2,730.00	33.00	13.40	0.70	129,987	54,873	2,867	33.3	14.1	0.7
4	6	630	31,500.00	10,174.50	535.50	50.00	16.15	0.85	31,815	10,683	562	50.5	17.0	0.9
5	10	720	60,480.00	18,792.00	1,008.00	84.00	26.10	1.40	61,085	19,732	1,058	84.8	27.4	1.5
6	16	500	66,500.00	14,750.00	800.00	133.00	29.50	1.60	67,165	15,488	840	134.3	31.0	1.7
Qty in kms ---->		18,000.00	500,430.00	212,576.50	11,323.50				505,434.30	223,205.32	11,889.67			

Total EO (in Kg)			Import Allowed (in Kg)		
COPPER	HAX HFX 500P	HAX CAT 119 LS	COPPER	HAX HFX 500P	HAX CAT 119 LS
500,430	212,577	11,324	505,434	223,205	11,890
Scrap %			101%	105%	105%

notes
* Total Export Obligation (in Kg = Consumption into Length (kms)
* Consumption in Kg Per Km = Net weight per Km
* Total Import Eligibility (in Kg) = Export obligation plus standard scrap %
* Consumption in Kg Per Km = Import Eligibility divided by Length (Kms)

For R R KABEL LTD
SANTOSH JADHAV
Authorised Signatory

20
29.05.2019

27/3-29/5
(91)

RR KĀBEL

Date: 01.04.2019

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

NC-11 / 673 60-129
22-5-19

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310823943 Dt.24.09.2018

Ref: RA File No.03/95/040/00632/AM18/
HQ File No.01/81/050/00504/AM19/
NC Meeting No.23/10/81-ALC2/2018

Kind Attn: Shri. Vijay Kumar, Chairman & Addl. DGFT

Sir,

With reference to your deficiency as on Dt.19.02.2019, we would like to state as below:

1. **Size of Export Product:** we are enclosing herewith Calculation sheet for the same.

2. **Sl. No.12 of Standard Deficiency format: Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished:** we are enclosing herewith.

3. **Explain how Export item contains PVC while Import is Rubber:** while applying Licence we have wrong mentioned PVC is our Export Product. We have Amended the Licence. Copy enclosed for your reference.

We request to consider the clarification and fixed Norms against the above said Advance Authorisation and oblige.

Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Deputy Manager

R R KABEL LIMITED | RR Global Company | www.rrglobal.in | CIN NO.: U28997MH1995PLC085294
Regd. Off.: Ram Ratna House, Oasis Complex, P. B. Marg, Worli, Mumbai - 400 013 • T : +91-22-2494 9009 / 2492 4144 • F : +91-22-2491 2586 • E : mumbai.rrkabel@rrglobal.in

RAM RATNA
G R O U P

RR✓KABEL

Manufacturing Process Flow Chart with intermediate points of process Quality control –BATTERY CABLE

The process comprises of Wire Drawing, Bunching/Stranding, Insulation & testing during Intermediate stages as well as on the finished product.

Incoming Raw Material (8.0mm copper) test report verification before releasing for processing

QC1

SOP	Verification method	Records
Tech/spec/incoming copper/02/rev01	Verification of TC as per SOP	Incoming inspection ERP/QM/Insp/Std order-by Origin

Wire Drawing process with Inline Annealing if applicable

QC2

Test	Method of check/Instrument	Records
Diameter	Micrometer	ERP/tirrk0409m000
Elongation	Elongation Tester	

Multi Wire Drawing process with Inline Annealing.

QC3

Diameter	Micrometer	ERP/tirrk0409m000
Elongation	Elongation Tester	

Bunching / Stranding Process

QC4

Elongation	Elongation Tester	ERP/tirrk0409m000
Conductor Dia.	Micrometer	
Conductor Resistance	Conductor Resistance Meter	

QC5

Raw material (compound testing)

Specific Gravity	Weigher	ERP/tirrk0409m000
Shore Hardness	Hardness Tester	
Tensile Strength	Tensile tester	
Elongation	Tensile tester	
Volume resistivity	Electrical Test	

Extrusion process for insulation , with in line testing & monitoring facilities

QC6

Centre , Insulation Thickness	Profile Projector	ERP/tirrk0409m000
Outer Diameter	Micrometer	
Online sparktest	Spark tester	

Doc no. CC/INS/03 DT : 01.05.12

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

QC7

Complete Quality tests to be performed & released for Warehouse

Test	Instrument	Records
High Voltage test	High Voltage tester	ERP/tirrk0409m000
Conductor resistance at 20°C	CRM	

Type testing as per the requirement of Cable standard relevant

All type test	ERP/tirrk0409m000

Bar code on packed length and storage in BSR

Picking for order received, packing slip generation, invoicing and Logistics

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

4151485

O/o Additional Director General of Foreign Trade
CGO Office, New Building, SE wing New Marine Lines , Churchgate Mumbai -400020

LICENCE AMENDMENT SHEET

Amendment Sheet No :1
Attached to Licence No :0310823943
File No :03/95/040/00632/AM19/ Dated : 24.09.2018
Issued By :O/o Additional Director General of Foreign Trade,Mumbai
Issued To :

RR KABEL LIMITED
RAM RATNA HOUSE,VICTORIA MILL COMP
.,PANDURANG BUDHKAR MARG,WORLI,
MUMBAI,MAHARASHTRA
400013

Export Item (s) Details

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB (Rs.)	FOB (US Dollars)	Amendment Type
1	85444930	**Rubber Insulated HV Industrial Cables 1100 volts, NET CONTENT: Copper Wire Rod - 112939.39 KGS, Thermoplastic Rubber Granules - 21954.45 KGS.**	243.000	Kilometer	84,348,860.00	1,155,464.00	Modified

(Issued from File Number :03/95/160/01234/AM19/ dated 07.03.2019)

Date:10.04.2019
Place:Mumbai

A S KANASE
Foreign Trade Development Officer

0310823943/2703/00 Cus.No.: 018/2015 dt 01.04.2015) GOVERNMENT OF INDIA, DIRECTORATE GENERAL OF FOREIGN TRADE /95/040/00632/AM19/

आयात/निर्यात लाइसेंस/प्राधिकार पत्र/स्क्रिप IMPORT / EXPORT LICENCE / AUTHORISATION / SCRIP विदेश व्यापार विनियमन FOREIGN TRADE REGULATION

लाइसेंस/प्राधिकार पत्र/स्क्रिप सं. **Advance Authorisation**
LICENCE / AUTHORISATION / SCRIP NO. :

फाइल सं. AM19
FILE NO. :

सीमा शुल्क प्रयोजन के लिए
CUSTOMS PURPOSES ONLY

लाइसेंस/प्राधिकार पत्र/स्क्रिप की श्रेणी GCA
CATEGORY OF LICENSE / AUTHORISATION / SCRIP :

लाइसेंसिंग अवधि 84,348,860.00
LICENSING PERIOD :

US Dollars 1,155,464.00

निर्यात अवधि 18 Months
EXPORT PERIOD :

मुद्रा क्षेत्र
CURRENCY AREA :

0395047587 माल्जी भाड़े रहित मूल्य रुपए
FOB VALUE RS. :

विदेशी मुद्रा
FOREIGN CURRENCY :

Manufacturer Exporter
Three Star Export House
EXPORT OBLIGATION PERIOD :

आयातक-निर्यातक कोड सं.
IMPORTER-EXPORTER CODE NO. : Nhava Sheva Sea (INNSA1)

आयातक की श्रेणी
CLASS OF IMPORTER : ENGINEERING PRODUCTS

पंजीकरण का पत्तन
PORT OF REGISTRATION Director General of Foreign Trade , Mumbai

निर्यात उत्पाद/अंतिम उत्पाद/निर्यात उत्पाद समूह
EXPORT PRODUCT / END PRODUCT/ EXPORT PRODUCT GROUP (Non Transferable)

द्वारा जारी किया
ISSUED BY : RR KABEL LIMITED RAM RATNA HOUSE,VICTORIA MILL COMP .,PANDURANG BUDHKAR MARG,WORLI, MUMBAI,MAHARASHTRA 400013

हस्तान्तरणीय TRANSFERABLE अहस्तान्तरणीय NOT TRANSFERABLE

मैसर्स
MESSERS :

को एतद्द्वारा सामान जिसका ब्यौरा नीचे दिया गया है, के आयात/निर्यात के लिए प्राधिकृत किया जाता है :-
ARE HEREBY AUTHORIZED TO IMPORT / EXPORT GOODS THE PARTICULARS OF WHICH ARE GIVEN BELOW :-

A/S.no.1 attached

क्रम सं. Sl. No.	मद का नाम NAME OF ITEM	आईटीसी (एचएस) कोड ITC (HS) CODE	माप की इकाई UNIT OF MEASUREMENT नाम NAME	कोड CODE	मात्रा QUANTITY	सीमा शुल्क/जमा राशि DUTY SAVED / CREDIT AMOUNT
IMPORT ITEM DETAILS AS PER ITEM LIST AND OTHER CONDITIONS OF THIS AUTHORIZATION IS ATTACHED						

Conditions in terms of paragraph 2.02 of HBP. 2015-20

1. उद्गम/गंतव्य का देश
COUNTRY OF ORIGIN / DESTINATION :

2. प्राधिकार पत्र/स्क्रिप की वैधता
VALIDITY OF AUTHORISATION / SCRIP

3. लागत बीमा भाड़ा मुल्य (शब्दों में) रुपए
CIF VALUE (IN WORDS) RUPEES :
CIF In Rs. 73,346,834.10(Indian Rupees Seven Crore Thirty Three Lakh Fourty Six Thousand Eight Hundred Thirty Four and Paise Ten only)

सीमाशुल्क प्रयोजनों के लिए सीमाकारी कारक
LIMITING FACTOR FOR PURPOSE OF CLEARANCE THROUGH CUSTOMS :
Both Quantity and Value

विदेश मुद्रा (शब्दों में)
(IN WORDS) FOREIGN CURRENCY :
US Dollars 1,004,751.10(Ten Lakh Four Thousand Seven Hundred Fifty One only)

5. कोई अन्य शर्त, जो लागू हो
ANY OTHER CONDITION, IF APPLICABLE

24.09.2019

यह लाइसेंस/प्राधिकार पत्र/स्क्रिप विदेश व्यापार (विकास और विनियमन) अधिनियम, 1992 (1992 की संख्या 22) के तहत दिया जाता है और यह माल के पहुंचने/प्रेषण के समय माल के आयात/निर्यात को प्रभावित करने वाला अन्य कोई निषेध विनियमन लागू नहीं होगा तो उसका इस लाइसेंस पर कोई प्रभाव नहीं पड़ेगा।

This licence / Authorisation / Scrip is granted under Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) and is without prejudice to the application of any other prohibition or regulation affecting the Import / export of the goods which may be in force at the time of their arrival / despatch.

Mumbai
24.09.2018

(A S KANASE , FOREIGN TRADE DEVELOPMENT OFFICER)

स्थान PLACE :

मुहर SEAL

नाम Name :

दिनांक Date :

विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer

(पृष्ठ भाग देखें SEE REVERSE)

4A 105642

NO ALTER

जब तक अन्यथा विनिर्दिष्ट न किया जाए, यह लाइसेंस इसमें शामिल माल और यातक की श्रेणी से संबंधित शर्तें जो कि निर्यात - आयात नीति और प्रक्रिया पुस्तक में दी गई हों अथवा लाइसेंस जारी होने की तिथि सहित किए जाने वाले किसी संशोधनों के अध्यधीन होगा।

This licence shall be subject to the conditions in force relating to the goods covered by the licence and the class of importers as described in the relevant Export - Import Policy and Handbook of procedures, or any amendment thereof made upto and including the date of issue of the licence, unless otherwise specified.

Bond No. 2001439961 dt 31-7-18

2) यह लाइसेंस, लाइसेंस की जारी करने की तारीख तक तथा सहित यथा संशोधित विदेश व्यापार (विनियमन) अधिनियम, 1993 की धारा - 6 में निहित शर्तों के अधीन होगी।

This licence shall be subject to the conditions contained in Clause 6 of the Foreign Trade (Regulation) Rules, 1993 as amended upto and including the date of issue of the licence.

USHA

BGNIL Export House National Bond Rs. 3,900,000,000/-

पोत लदान के समय भरा जाए
TO BE FILLED AT THE TIME OF SHIPMENT

As requisited one time bond for Rs. 340.00.000/- (Three Crore Forty lakh only) or Rs. ..... (Rs. ..... and Bond No. ..... dated ..... Rs. .....)		मात्रा जिसके लिए पोत - परिवहन बिल भरा गया QTY. FOR WHICH SHIPPING BILL HAS BEEN FILED	पोत - लदान की वास्तविक मात्रा QUANTITY ACTUALLY SHIPPED	शेष BALANCE	आद्यक्षर INITIALS OF	
पोत परिवहन बिल सं. और तारीख SHIPPING BILL NO. AND DATE	पोत का नाम NAME OF VESSEL				लिपिक या सहायक CLERK OR ASSTT.	मंजूरकर्त्ता अधिकारी PASSING OFFICER
with date of [illegible] by the Imports with this [illegible] (Shri. Nava Sheva) is fully cover [illegible] under Advanced Licence N- 03108 23943 dt. 24/9/18. The same has been accepted by this office.						

Sup/DMC DC/DMC

MANOHAR BURADE Asst. COMMR. OF CUSTOMS INDIAN CUSTOMS

Gyan Prakash Gupta Asstt. Commr. of Customs

बैंकर द्वारा भरा जाए
TO BE FILLED IN BY THE BANKER

लेन - देन की तारीख DATE OF TRANSACTION	लेन - देन का विवरण PARTICULARS OF TRANSACTION	खोले गए साख - पत्र या साख - पत्र और शेष के अन्तर्गत प्रदत्त न किए गए बिलों के बराबर रुपया RUPEE EQUIVALENT OF L/C OPENED OR OF BILL PAID NOT UNDER L/C AND BALANCE	शेष तथा वास्तविक भुगतान के बराबर रुपए RUPEE EQUIVALENT OF ACTUAL REMITTANCE AND BALANCE	बैंक की मोहर तथा हस्ताक्षर BANK'S STAMP AND SIGNATURE
2765(VII)/18-19				
S/49-LUT DMC 17.10.18				

O/o Additional Director General of Foreign Trade
CGO Office, New Building, SE wing New Marine Lines , Churchgate Mumbai -400020

CONDITIO .IEET

Attached to DES Authorisation No : 0310823943 Dated : 24.09.2018 to RR KABEL LIMITED

1. The A .orisation holder shall export to or import from any country other than that specified on the Authorisation or paragraph 2.02 of HBP 2015-2020.

2. The Authorisation holder shall export/supply the products of quantities and values specified below within a period prescribed under paragraph 4.22 of the Foreign Trade Policy 2015-2020.

Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Name of Export Item	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	85444930	61/0- Rubber Insulated HV Industrial Cables 1100 volts, NET CONTENT: COPPER-112938.39 KGS, PVC-21954.45 KGS	243.000	Kilometer	84348860.00	1155464.00 US Dollars
				Total	84,348,860.00	1,155,464.00

3. Foreign Exchange remittance against this authorisation shall be governed by the instructions issued by the Reserve Bank of India from time to time.

4. The Export obligation shall be fulfilled by the authorisation holder as per the terms and conditions specified in the Foreign Trade Policy 2015-20 and the Handbook of Procedures, 2015-20 and other guidelines issued by the Director General of Foreign Trade from time to time.

5. The Authorisation holder shall deliver or cause to deliver to this office within 2 months from the date of expiry of the export obligation period stated above, documents as prescribed under paragraphs 4.44 and 4.46 of Handbook of Procedures, 2015-2020, as amended, from time to time, as evidence of fulfillment of export obligation imposed on this authorisation. In case of bonafide defaults, provisions of paragraph 4.49 of the Handbook of Procedures, 2015-2020 as amended from time to time shall apply. Failure to fulfillment of the export obligation in the manner as prescribed in the Handbook of Procedures, 2015-20 shall attract penal proceedings under the provisions of Foreign Trade (Development & Regulation) Act 1992.

6. The exempt goods imported against this authorisation shall only be utilised in accordance with the provisions of paragraph 4.16 of the Foreign Trade Policy 2015-20 and other provisions and the relevant Customs Notification - [Custom Notification 18/2015 dated 1.4.15 (for physical exports), 21/2015 dated 1.4.15 (for d .ed exports), 22/2015 dated 1.4.15 (for Advance Authorisations for prohibited goods) and 20/2015 (for Annual Advance Authorisations) as the case may be], as amended from time to time.

7. The authorisation holder shall abide by the instructions contained in paragraph 4.21 of the HBP, (2015-2020), as the case may be, for maintenance of a true and proper account of consumption and utilisation of inputs and furnish returns to the concerned Regional Authority as per the provisions of FTP and the procedure laid thereunder.

8. Wherever, the input item list contains Acetic Anhydride, Ephedrine, and Pseudo-ephedrine, the authorisation holder shall be required to obtain an NOC from the Narcotic Commissioner of India, Central Bureau of Narcotic, Gwalior before effecting such imports, as per paragraph 4.08 of HBP 2015-2020.

9. Import of Scraps/Metal Scraps shall be subject to the conditions of the relevant licensing notes under relevant Chapters of ITC(HS) Classification Book. Import of Chemical falling under Montreal Protocol and Schedule I, II and III of the Chemical Weapons Convention shall be subject to the conditions specified thereunder and as appearing in the ITC(HS) classifications.

10. The authorisation holder to comply with the provisions of paragraph 4.10 and paragraph 4.35 of Handbook of Procedures, 2015-2020, as amended from time to time, with regard to transfer of any material from one unit of the authorisation holder to any other unit of the authorisation holder included in the IEC or to the supporting manufacturer/jobber.

11. Import and Export of items Prohibited/Restricted/Reserved for State Trading Enterprises shall be governed by the provisions contained in paragraph 4.18 of Foreign Trade Policy 2015-2020.

12. All conditions of the Foreign Trade Policy and Procedures and ITC (HS) Classification Book as amended shall be applicable unless specifically dispensed with against this authorisation. That for any item/product restricted/SCOMET under Schedule 2 of ITC(HS), the exporter would be required to take a separate export licence.

13. The DES Authorisation holder shall execute BG/LUT with Customs Authority, as per the procedure prescribed by them before effecting imports, However, for domestic procurement of input, BG/LUT shall be executed with the concerned regional Authority in the manners specified in paragraph 2.35of the FTP, 2015-2020.

14. Factory Address(es) of the Authorisation holder and/or the Supporting Manufacturer where the goods imported shall be processed:

N **and Address of the Supporting Manufacturer /factory / premises / Project site(s)**

Sl.No.	Name	Address	Type of Unit	Reg. No.	Date	Address of the jurisdictional Central Excise Authority
1	FACTORY ADD : RR KABEL LTD	R.S NOS 201,202/1,202/2,203,209,327 7/3,215/1/P2,216,217 &218 KHANDA RD VADODARA,GUJARAT	IEM	1687/SIA/IMO/10	18.05.2010	II V OF WAGHODIA OF VADODARA II, DIVISION WAGHODIA, VADODARA
2	FACTORY ADD : RR KABEL LTD	SURVEY NO 142/2, MADHUBAN DAN ROAD DADRA AND NAGAR HAVELI SILVASSA	IEM	1596/SIA/IMO/07	26.05.1997	DEPUTY COMISSIONER OF CENTRAL EXCISE & CUSTOM. DIVISION III, SILVASSA.

15. Name and Address (es) of the Co-Authorisation holder in terms of Para 4.35 of Handbook of Procedures, 2015-2020:

Name and Address of the Co-Licensee : No Co-Licensee.

16. Authorisation holder willing to take the finished components imported and Advance Authorisation scheme, directly from the port to the site of the recipient of deemed export supply (Project Authority) shall follow the procedure laid down by DOR in this regard. For availing the facility, name of such components and the address of the site where the said components are to be supplied, should indicated in the Advance Authorisation issued by Regional Authority concerned.

17. No drawback shall be available for any duty paid material whether imported or indigenous unless such item(s) is/are endorsed on the authorisation by RA in terms of para 4.15 of the FTP 2015-2020.

Date:24.09.2018
Place:Mumbai

A S KANASE
Foreign Trade Development Officer

O/o Additional Director General of Foreign Trade
CGO Office, New Building, SE wing New Marine Lines , Churchgate Mumbai -400020

4107.79

DES Import Item List

ITEM LIST TO DES LICENCE NO : 0310823943 Dated:24.09.2018
ISSUED TO : RR KABEL LIMITED
FILE NUMBER : 03/95/040/00632/AM19/
THE IMPORT OF FOLLOWING ITEMS :

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)
1	74081190	Copper Wire Rod	114067.700	K.G		
2	40027000	Thermoplastic Rubber Granules	23052.180	K.G		
				Total	73,346,834.70	1,004,751.16

Date:24.09.2018
Place:Mumbai

A S KANASE
Foreign Trade Development Officer

R R Kable Ltd.
Silvassa

A) Cable Design/ Raw material Consumption per Kilometer

Size of Cable	No. of strands	Strand Dia	OD of cable	Conductor Area (Sq mm)	Copper Wire Rod/ km	Insulation Area (Sq mm)	Thermoplastic Rubber Granuals /KM	Name of Item
16	520	0.1950	9.25	15.52	140.22	46.08	44.70	NORMAL FLEX
25	816	0.1920	11.10	23.61	214.36	64.64	62.70	NORMAL FLEX
35	1144	0.1900	12.80	32.42	298.05	84.58	82.04	NORMAL FLEX
50	1662	0.1900	14.10	47.10	432.17	92.09	89.33	NORMAL FLEX
70	2346	0.1900	16.10	66.48	610.03	113.17	109.78	NORMAL FLEX
95	3050	0.1900	18.00	86.43	800.02	136.93	132.83	NORMAL FLEX
120	3904	0.1900	19.50	110.63	1045.69	151.16	161.29	NORMAL FLEX
16	539	0.1950	9.25	16.25	148.96	45.31	43.95	SUPERFLEX
25	833	0.1900	11.10	24.31	220.07	64.65	62.72	SUPERFLEX
35	1176	0.1950	12.80	36.16	321.79	80.93	78.50	SUPERFLEX
50	1568	0.1950	14.10	48.31	457.44	92.49	89.71	SUPERFLEX
70	2205	0.1950	16.10	67.79	663.69	114.08	110.65	SUPERFLEX
95	2989	0.1950	18.00	93.68	867.12	133.15	129.15	SUPERFLEX
120	3528	0.1950	19.50	105.31	1030.98	155.45	150.79	SUPERFLEX

Net input and output of each size of cable in advance licence (Normal Flex)

S.No	Export Obligation		Total Export Obligation (in Kg)		Consumption in Kg Per Km		Total Import Eligibility (in Kg)		Consumption in Kg Per Km		
	Size (Sqmm)	Length(KMS)	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Name of Item
1	16	24.00	3365.19	1072.80	140.22	44.70	3398.84	1126.44	141.62	46.94	NORMAL FLEX
1	25	24.00	5144.74	1504.92	214.36	62.70	5196.19	1580.17	216.51	65.84	NORMAL FLEX
2	35	24.00	7153.27	1968.97	298.05	82.04	7224.80	2067.42	301.03	86.14	NORMAL FLEX
3	50	24.00	10372.13	2143.84	432.17	89.33	10475.85	2251.03	436.49	93.79	NORMAL FLEX
4	70	24.00	14640.80	2634.69	610.03	109.78	14787.21	2766.42	616.13	115.27	NORMAL FLEX
5	95	9.00	7200.17	1195.44	800.02	132.83	7272.17	1255.21	808.02	139.47	NORMAL FLEX
6	120	9.00	9411.17	1451.63	1045.69	161.29	9505.28	1524.21	1056.14	169.36	NORMAL FLEX
TOTAL(1)		**138.00**	**57287.46**	**11972.28**			**57860.34**	**12570.90**			

Net input and output of each size of cable in advance licence (Normal Flex)

S.No	Export Obligation		Total Export Obligation (in Kg)		Consumption in Kg Per Km		Total Import Eligibility (in Kg)		Consumption in Kg Per Km		
	Size (Sqmm)	Length(KMS)	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Name of Item
1	16	15.00	2234.43	659.29	148.96	43.95	2256.78	692.26	150.45	46.15	SUPERFLEX
1	25	15.00	3301.12	940.73	220.07	62.72	3334.13	987.76	222.28	65.85	SUPERFLEX
2	35	15.00	4826.86	1177.56	321.79	78.50	4875.13	1236.44	325.01	82.43	SUPERFLEX
3	50	15.00	6861.67	1345.72	457.44	89.71	6930.28	1413.01	462.02	94.20	SUPERFLEX
4	70	15.00	9955.40	1659.80	663.69	110.65	10054.95	1742.79	670.33	116.19	SUPERFLEX
5	95	15.00	13006.75	1937.29	867.12	129.15	13136.81	2034.16	875.79	135.61	SUPERFLEX
6	120	15.00	15464.70	2261.78	1030.98	150.79	15619.34	2374.87	1041.29	158.32	SUPERFLEX
TOTAL(2)		**105.00**	**55650.92**	**9982.17**			**56207.43**	**10481.28**			

TOTAL(3)= (1)+(2)	**243**	**112938**	**21954**	**114068**	**23052**

(71) Reply- 15/81. dt 27/3/19. Tec-3

21
29.05.2019

(92) Reply

RR KĀBEL

Date: 25.02.2019

NC-11/66645-RK
13.3.19

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310823944 Dt.24.09.2018

Ref: RA File No.03/95/040/00593/AM19/
HQ File No.01/81/050/00505/AM19/
NC Meeting No.10/81-ALC2/2018

Kind Attn: Shri. Vijay Kumar, Chairman & Addl. DGFT

Sir,

With reference to your deficiency as on Dt.19.02.2019, we would like to state as below:

3. Size of Export Product: **As per Annexure -A**

12. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the cable in Kgs. Per Km. copy of relevant National/International Standard/buyer's data sheet may also be furnished.

- Diagram of Export Product with calculation of raw material requirement and the weight of the cable in kgs.per KM.
- Copy of Relevant National/International Standard Buyers data enclosed.

19. Any other Information:

- Specific use of Import Item No.3: This cross-linking catalyst master batch is made on a polyolefin matrix, with the presence of a mix of antioxidants, and a metal deactivator. All these additives protect polymers from oxidative damage and ensure long term properties of the finished crosslinked compound.

We request to consider the clarification and Fixed Norms against the above said Advance Authorisation and oblige.

Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Deputy Manager

RR KABEL LIMITED MUMBAI 400 013.

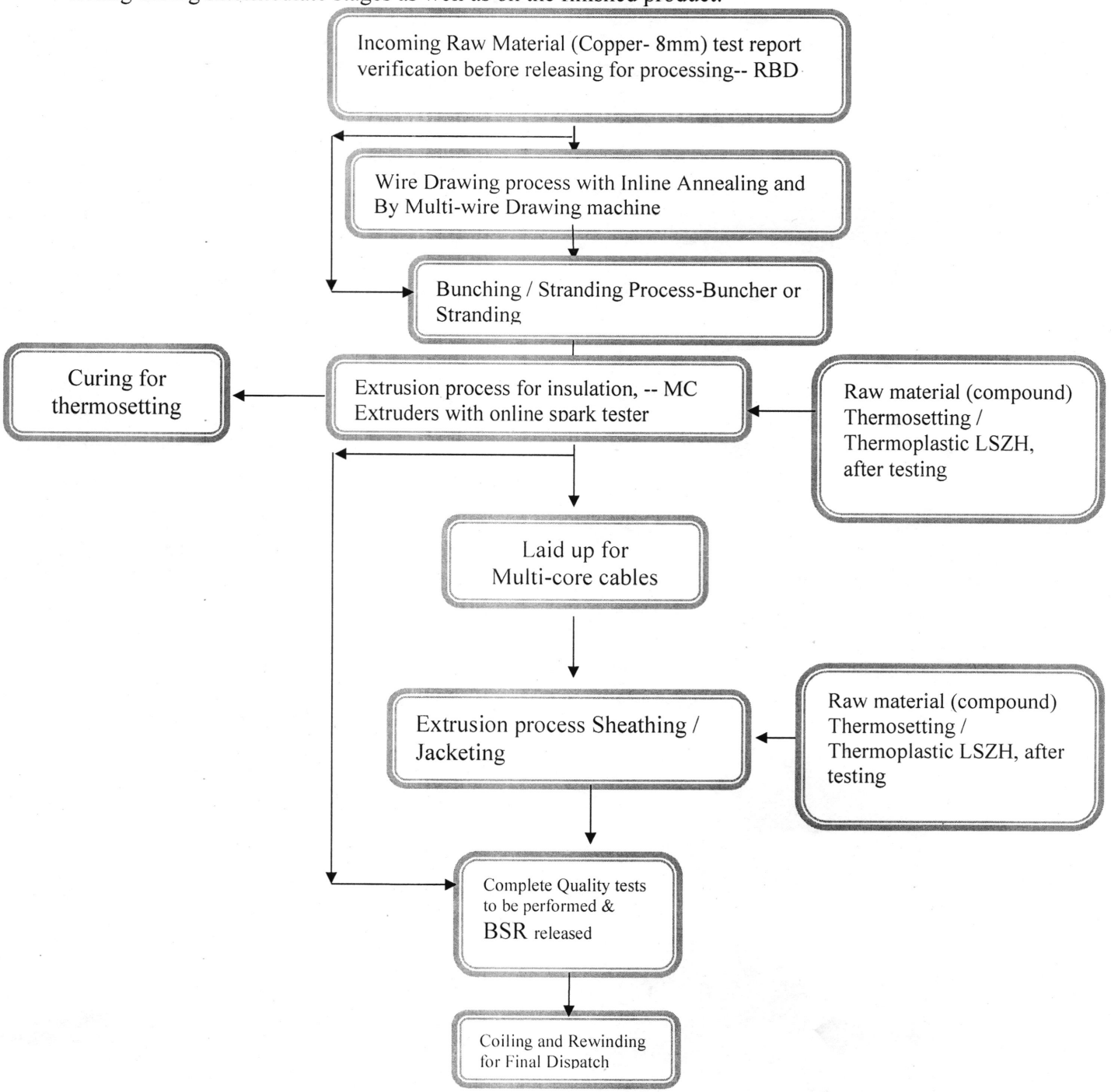
-1-

RR KĀBEL

Process Flow Chart

Details of Manufacturing process flowchart for LSZH cables.

The process comprises of Wire Drawing, Bunching/Stranding, Insulating, Final Sheathing, & testing during Intermediate stages as well as on the finished product.



For R R KABEL LTD

Santosh

SANTOSH JADHAV
Authorised Signatory

BASEC
BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/034
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.4 - Cables for internal wiring - H05Z-K Table B.4 - Cables with flexible conductor (300/500 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	0.5sqmm to 1sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, PRESLEY WAY, MILTON KEYNES, MK8 0ES, UNITED KINGDOM. REGISTERED IN ENGLAND NO 1150237 TEL: +44(0)1908 267300 FAX: +44(0)1908 267255 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

For R. R. KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

BASEC

BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/033
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.2 - Cables for fixed wiring - H07Z-K Table B.2 - Cables with flexible conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

For R R KABEL LTD.

SANTOSH JADHAV

Authorised Signatory

BASEC

BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/035
Licensee:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.1 - Cables for fixed wiring - H07Z-U and H07Z-R Table B.1 - Cables with rigid conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 10sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 1 conductor. 1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 2 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW-

PERMISSIBLE MARKS

BASEC

YELLOW ACETATE THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 13/07/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, BRESLEY WAY, MILTON KEYNES, MK5 6ES, UK. REGISTERED COMPANY NO 1150237 TEL: +44(0)1908 267300 FAX: +44(0)1908 267255 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

1	**Voltage rating of cables.**
✓	Low Smoke Zero Halogen Insulated Electric Conductors Not Exceeding **1000 Volts**,

Sr No.	Generic Name of Import Item	HSN Code	Specific Use
2	HALOGEN FREE FLAME RETARDANT COMPOUND	39013000	This Compound is a range of polyolefin based HFFR silane grafted compounds that are cross-linkable by heat and moisture and by previous addition of a suitable catalyst (SIOPLAS method). This solution is suitable for the production of crosslinked insulation or sheathing without the use of specific curing equipment.
3	HALOGEN FREE CATALYST	39012090	This cross-linking catalyst master batch is made on a polyolefin matrix, with the presence of a mix of antioxidants, and a metal deactivator. All these additives protect polymers from oxidative damage and ensure long term properties of the finished crosslinked compound.

For R R KABEL LTD.
SANTOSH JADHAV
Authorised Signatory

Annexure A -1

Sr No	SQ.MM	No. of Strand	Strand Dia	O.D	Prod KM	CU (KG)	HFX 500P (KG)	CAT 119 LS (KG)	6
(General Name)						COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	Total Requirement in (KG) of each raw material
(HSN)						74081190	39013000	39012090	
1	1.50	7	0.51	2.954	1	**13.00**	**7.70**	**0.40**	**21.10**
2	2.50	7	0.66	3.604	1	**21.00**	**11.00**	**0.60**	**32.60**
3	4.00	7	0.82	4.103	1	**33.00**	**13.40**	**0.70**	**47.10**
4	6.00	7	1.00	4.651	1	**50.00**	**16.15**	**0.85**	**67.00**
5	10.00	7	1.30	5.953	1	**84.00**	**26.10**	**1.40**	**111.50**
6	16.00	7	1.72	6.764	1	**133.00**	**29.50**	**1.60**	**164.10**

For R R KABEL LTD

SANTOSH JADHAV

Authorised Signatory

Annexure A-2

Sr No.	Export Obligation		Total Export Obligation (in Kg)			This data is from annx 1 net weight Consumption in Kg Per Km			This data is with addition of scrap % Total Import Eligibility (in Kg)			Consumption in Kg Per Km		
General Name	SQ MM	Length(KMS)	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST
HSN						74081190	39013000	39012090	74081190	39013000	39012090	74081190	39013000	39012090
		A	(A*B)	(A*C)	(A*D)	B	C	D	E(101%)	F(105%)	G(105%)	(E / A)	(F / A)	(G / A)
1	1.5	5500	71,500.00	42,350.00	2,200.00	13.00	7.70	0.40	72,215	44,468	2,310	13.1	8.1	0.4
2	2.5	6750	141,750.00	74,250.00	4,050.00	21.00	11.00	0.60	143,168	77,963	4,253	21.2	11.6	0.6
3	4	3900	128,700.00	52,260.00	2,730.00	33.00	13.40	0.70	129,987	54,873	2,867	33.3	14.1	0.7
4	6	630	31,500.00	10,174.50	535.50	50.00	16.15	0.85	31,815	10,683	562	50.5	17.0	0.9
5	10	720	60,480.00	18,792.00	1,008.00	84.00	26.10	1.40	61,085	19,732	1,058	84.8	27.4	1.5
6	16	500	66,500.00	14,750.00	800.00	133.00	29.50	1.60	67,165	15,488	840	134.3	31.0	1.7
Qty in kms ---->		18,000.00	500,430.00	212,576.50	11,323.50				505,434.30	223,205.32	11,889.67			

Total EO (in Kg)			Import Allowed (in Kg)		
COPPER	HAX HFX 500P	HAX CAT 119 LS	COPPER	HAX HFX 500P	HAX CAT 119 LS
500,430	212,577	11,324	505,434	223,205	11,890
Scrap %			101%	105%	105%

notes

* Total Export Obligation (in Kg = Consumption into Length (kms)
* Consumption in Kg Per Km = Net weight per Km
* Total Import Eligibility (in Kg) = Export obligation plus standard scrap %
* Consumption in Kg Per Km = Import Eligibility divided by Length (Kms)

For R R KABEL LTD

SANTOSH JADHAV

Authorised Signatory

28
29/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Polycab Wires Pvt. Ltd. AA No. 0310824146, dt.03/10/2018.
Reference: -DGFT U.O.No.01/81/50/509/AM-19/DES-2/881 dated; 08/01/2019

The undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of all export items may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Copper Wire Rod may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
4. Quantity of import item at Sl No. 2 viz. Aluminium Ingot may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
5. Quantity of import item at Sl No. 3 viz. LDPE may be allowed with 2% wastage in the **concerned*** export items with accountability clause.
6. Quantity of import item at Sl No. 4 viz. Bonded Semicon Compound may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
7. Quantity of import item at Sl No. 5 viz. PVC Resin may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
8. Quantity of import item at Sl No. 6 viz. PVC Plasticizer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
9. Quantity of import item at Sl No. 7 viz. Electrolytic High Conductive Copper Tape may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.
10. Quantity of import item at Sl No. 8 viz. Galvanised Steel Wire may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.
11. Quantity of import item at Sl No. 9 viz. Viny Trimethoxy Silane may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
12. Quantity of import item at Sl No. 10 viz. Tert Butyl Cumyl Peroxide may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
13. Quantity of import item at Sl No. 11 viz. Aluminium Trihydrate Fire Retardant may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
14. Quantity of import item at Sl No. 12 viz. Antioxidant may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
15. Quantity of import item at Sl No. 13 viz. Magnesiun Hydroxide may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
16. Quantity of import item at Sl No. 14 viz. Ethylene Vinyl Acetate may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
17. Quantity of import item at Sl No. 15 viz. Ethylene Acrylic Ester Copolymer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
18. Quantity of import item at Sl No. 16 viz. Grafted Copolymer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
19. Quantity of import item at Sl No. 17 viz. Polyolefin Elastomer may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
20. Quantity of import item at Sl No. 18 viz. Wooden Cable Drum may be allowed as per packing policy.

* Export-wise import items declaration submitted by the firm.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/2/2019-TSW, dated 17/05/2019

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29/5/2019

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310824247 dated 05.10.2018- M/s Chandan Steel Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/880/AM-19/DES-2/4 dated 03.04.2019 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 & 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221991), Stainless Steel Hot Rolled flats (ITC Code 72209090) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

Sl No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	4000 MT	3985 MT
2	Stainless Steel melting scrap Grade -316	1330 MT	1315 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT

The above recommendations are however, subject to the condition that the company has AOD/VOD facilities as claimed by them.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial adviser

Shri Chandrakanth Reddy, Asstt DGFT, DGFT, Udyog Bhawan, New Delhi

Ministry of Steel U.O. no 2(13)/2018-TD dated 15.04.2019

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29/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - Shaney Kirkood Pvt. Ltd. ., AA No. 0310824725 dated 26/10/2018
Reference: - DGFT U.O.No. 01/81/050/544/AM-19/DES-2/891 dt. 10.01.2019

With reference to the above, it is to inform that The following information may be called from the firm:

1. Manufacturing process indicating stage wise wastage of raw material/(s) for manufacturing export item and also import content in the export product.
2. Justifying the wastage claimed (58%) of imported raw material, giving complete calculation of its requirement and also commercial value of waste material generating during process.
3. Production of export product vis-a-vis consumption of raw material/(s) for the last three years duly certified by Chartered Accountant.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47014/13/2019-TSW, dated 20/05/2019

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29.05.2019

REXNORD ELECTRONICS AND CONTROLS LIMITED, AA No.: 0310824928 dt. 06.11.2018

1. Quantity of import items at Sl. No. 1, 15, 29, 43 & 57 may be allowed with 1.02 Kg/Kg content in the export product.
2. Quantity of import items at Sl. No. 2, 16, 30, 44, 58, 72, 86 & 99 may be allowed with 1.01 Kg/Kg content in the export product.
3. Quantity of import items at Sl. No. 3, 17, 31, 45, 59, 73, 87 & 107 may be allowed with 1.01 mtr./mtr. content in the export product.
4. Quantity of import items at Sl. No. 6, 20, 34, 48, 62, 76, 90 & 100 may be allowed with 1.02 Kg/Kg content in the export product.
5. Quantity of import items at Sl. No. 13, 27, 41, 55, 69, 83 & 97 may be allowed with 1.05 Kg/Kg content in the export product and the description "Plastic Powder" may be replaced with the description "Nylon66/PBT".
6. Quantity of import items at Sl. No. 71 & 85 may be allowed with 1.02 Kg/Kg content in the export product and the word "Sheet" may be replaced with the word "Ingot".
7. Quantity of import items at Sl. No. 106 may be allowed as applied for.
8. Quantity of import items at Sl. No. 108 may be allowed with 1.05 Kg/Kg content in the export product and the description "PBT/NYLON/ABS PLASTIC POWDER" may be replaced with the description "PBT/Nylon66/ABS".
9. Quantity of rest of the import items may be allowed on net to net basis as per General Note-4.

DGFT

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27/3/19

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29/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Shivalik Bimetal controls Pvt. Ltd. AA No.0510408424 dt. 15/11/2018.
Reference: -DGFT U.O.No.01/81/50/522/AM-19/DES-2/896 dated; 10/01/2019

With reference to the above, the undersigned is directed to say that

1. The Descriptions, specifications and quantity in numbers for all types of export items may be specified in AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 and 2 may be specified in numbers also and may be allowed with up to 1% wastage with accountability clauses.
4. The description "Free of Cost" in the AA for import items at Sl. No. 2 may be interpreted by DGFT as per policy.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No.P-47011/80/2019-TSW, dated 15/05/2019

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27/3/19

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29/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Shivalik Bimetal controls Pvt. Ltd. AA No.0510408423 dt. 15/11/2018.
Reference: -DGFT U.O.No.01/81/50/524/AM-19/DES-2/895 dated; 10/01/2019

With reference to the above, the undersigned is directed to say that

1. The Descriptions, specifications and quantity in numbers for all types of export items may be specified in AA
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import items at Sl No. 1 to 5 may be specified in numbers also and may be allowed with up to 1% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/80/2019-TSW, dated 15/05/2019

TEC-1

(15/91 → 130)

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29/5/2019.

SIEMENS GAMESHA ADV AUTH. NO 0410164886 DT 16.11.2018

On the basis of calculation sheet and material balance submitted by the firm, the licence may be ratified as under.

Export item: G114 ROTOR- Consisting of 3 Blades per set - 4.0 No

(Net weight not less than 159.432 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY ALLOWED IN KGS
1	1,2,3,6,16,17,43	NOT ALLOWED
2	54	2 No's
3	7,9,15,23 to 41,45 to47,49 to 52	Components as per GN-4
4	10,13,14	Consumables ,qty as applied for ,value all together up to O.7 % of FOB value
5	Rest of the items	As applied for

10/05/19
(SHAISH KUMAR)

NC-2

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29/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Tube Investment of India Ltd. AA No.0410164885 dt. 16/11/2018.
Reference: -DGFT U.O.No.01/81/50/578/AM-19/DES-2/890 dated; 10/01/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as per SION C-2005.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No.P- P-47011/83/2019-TSW, dt. 15/05/2019

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29/5/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Tube Investment of India Ltd. AA No.041016896 dt. 19/11/2018.
Reference: -DGFT U.O.No.01/81/50/577/AM-19/DES-2/900 dated; 10/01/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as per SION C-2005.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No.P- P-47011/83/2019-TSW, dt. 15/05/2019

(G)

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29.5.19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Bharat Heavy Electrical Ltd. AA No. 1110028410, dt. 20/11/2018.
Reference: -DGFT U.O.No.01/81/50/603/AM-19/DES-2/139 dated; 09/01/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net empty weights of export items from Sl. No. 1 to 11 may be specified in the AA as 160 MT(5 Nos.), 57.5 MT (5 Nos.), 98.15 MT(13 Nos.), 77.5 MT(5 Nos.), 225 MT (6 Nos.), 81 MT (3 Nos.), 53.55 MT(7 Nos.), 21.2 MT(4 Nos.), 38.25 MT (9 Nos.), 11.75 MT (5 Nos.), 9.6 MT (4 Nos.) respectively.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl. No 1 may be allowed with up to 15% after taking 1/3rd recovery from the scrap with accountability clause.
4. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.
5. Quantity of import items at Sl. No. 3 and 4 may be allowed with up to 5 % of FOB value of exports.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/390/2018-TSW, dated 29/05/2019

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29/5/2019.

Department for promotion of industry and Internal Trade
(TS Section)

Sub: M/s Polycab Wires PVT. LTD. AA No.0310825236 DT 27.11.2018
Ref.:- DGFT No. 01/81/050/ 536/AM19/DES-2/880 Dated: 08.01.2019

The undersigned is directed to refer to the instant AA. 0310825236 and say that The instant AA may be ratified as follows:

1. Description, Sizes, Quantities and net weight of each export item may be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Copper Wire Rod may be allowed with 1% wastage in the concerned* export items with accountability clause.
4. Quantity of import item at Sl No. 2 viz. Aluminium Ingot may be allowed with 1% wastage in the concerned* export items with accountability clause.
5. Quantity of import item at Sl No. 3 viz. LDPE may be allowed with 2% wastage in the concerned* export items with accountability clause.
6. Quantity of import item at Sl No. 4 viz. Bonded Semicon Compound may be allowed with 2% wastage in the concerned* export items with accountability clauses.
7. Quantity of import item at Sl No. 5 viz. PVC Resin may be allowed with 2% wastage in the concerned* export items with accountability clauses.
8. Quantity of import item at Sl No. 6 viz. PVC Plasticizer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
9. Quantity of import item at Sl No. 7 viz. Electrolytic High Conductive Copper Tape may be allowed with 1% wastage in the concerned* export items with accountability clauses.
10. Quantity of import item at Sl No. 8 viz. Galvanised Steel Wire may be allowed with 1% wastage in the concerned* export items with accountability clauses.
11. Quantity of import item at Sl No. 9 viz. Viny Trimethoxy Silane may be allowed with 2% wastage in the concerned* export items with accountability clauses.
12. Quantity of import item at Sl No. 10 viz. Tert Butyl Cumyl Peroxide may be allowed with 2% wastage in the concerned* export items with accountability clauses.
13. Quantity of import item at Sl No. 11 viz. Aluminium Trihydrate Fire Retardant may be allowed with 2% wastage in the concerned* export items with accountability clauses.
14. Quantity of import item at Sl No. 12 viz. Antioxidant may be allowed with 2% wastage in the concerned* export items with accountability clauses.
15. Quantity of import item at Sl No. 13 viz. Magnesiun Hydroxide may be allowed with 2% wastage in the concerned* export items with accountability clauses.
16. Quantity of import item at Sl No. 14 viz. Ethylene Vinyl Acetate may be allowed with 2% wastage in the concerned* export items with accountability clauses.
17. Quantity of import item at Sl No. 15 viz. Ethylene Acrylic Ester Copolymer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
18. Quantity of import item at Sl No. 16 viz. Grafted Copolymer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
19. Quantity of import item at Sl No. 17 viz. Polyolefin Elastomer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
20. Quantity of import item at Sl No. 18 viz. HDPE may be allowed with 2% wastage in the concerned* export items with accountability clauses.
21. Quantity of import item at Sl No. 19 viz. Wooden Cable Drum may be allowed as per packing policy.

*Ref.:- Export Wise import Details by the firm in APPENDIX-4E.

Sundeep Chauhan
(Development Officer)

To,
FTDO, Shri Chandrakant Reddy , Assistant DGFT
Fille No.P-47011/2/2019-TSW dated. 09.04.2019

MT
29/5/2019

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310825759 dated 18.12.2018- M/s Chandan Steel Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/927/AM-19/DES-2/3 dated 03.04.2019 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 & 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221991), Stainless Steel Hot Rolled flats (ITC Code 72209090) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

Sl No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	4000 MT	3985 MT
2	Stainless Steel melting scrap Grade -316	1330 MT	1315 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT

The above recommendations are however, subject to the condition that the company has AOD/VOD facilities as claimed by them.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial adviser

Shri Chandrakanth Reddy, Asstt DGFT, DGFT, Udyog Bhawan, New Delhi

Ministry of Steel U.O. no 2(13)/2018-TD dated 15.04.2019

CIN: U74900DL2016PTC291628 M : 9811711949, 9999935897

HVR SOLAR PVT LTD

MANUFACTURER OF: SOLAR PANEL & EQUIPMENT

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29.05.2019

Dated: 07.05.2019
To,
O/o The Director General of Foreign Trade,
Udyog Bhawan, H-Wing, Gate, No.2,
Maulana Azad Rd, New Delhi, Delhi 110001

Sub: Reply of Deficiencies for Rectification of Norms of Advance Authorisation No.0510409101 dated 27.12.2018 issued under Para 4.7 of HBP, Vol. I Meeting No.1/81-ALC2/2019 Dated: 10.04.2019, HQ File: 01/81/050/00939/AM19/

Dear Sir,

With reference to your deficiency, our reply is as under:

1. A chart mentioning the complete specification with wattage and electrical rating of cells imported with respect to different type of each cell is enclosed as required by you.
2. A calculation sheet of quantity required for each module is also enclosed.

Kindly fix the Norms as required against our products mentioned in the Advance License.

Thanking you

Yours faithfully
For HVR SOLAR PVT LTD

Director
Rishabh Aggarwal
9811711949

ASO(DM)
- DL Response.
- To concern file.
- Forward to concerned TA.

9/5

REGD. OFFICE
C-9,
Pushpanjali Enclave,
Pitampura,
Delhi-110034

CORP. OFFICE
Unit No. 1107,
Aggarwal Corporate Heights,
Netaji Subhash Place, New Delhi-110034
Ph.: 01142475535/28/41

FACTORY
Plot No. 35, Phase-1,
Industrial Estate Barhi,
HSIIDC, District Sonepat,
Haryana-131101, Ph.: 0130-2474535

Email : rishabh@hvrsolar.com Info@hvrsolar.com Website : www.hvrsolar.com

CIN: U74900DL2016PTC291628 M : 9811711949, 9999935897

HVR SOLAR PVT LTD

MANUFACTURER OF: SOLAR PANEL & EQUIPMENT

Product Characteristics	**COMPLETE SPECIFICATION WITH WATTAGE & ELECTRICAL RATINGS OF CELL**					
Cell Technology	**Polycrystalline**					
Dimensions	**156.75×156.75 mm**					
Diagonal	**220±0.2 mm**					
Cell Thickness	**200 ± 20 µm**					
Front Surface (-)						
No. of Busbars	**5**					
Busbar Width	**0.9 mm**					
Busbar Material	**Silver**					
Anti Reflection Coating	**Silicon nitride**					
Back Surface (+)						
No. of Soldering Pads	**5**					
Soldering Pad Width	**1.3 mm**					
Soldering Pad Material	**Silver, Aluminium**					
Back Surface Field (BSF)	**Aluminium**					
Electrical Data at STC						
Maximum Power (Pmax)	**4.482W**					
Voltage at Maximum Power Point (Vmpp)	**0.534V**					
Current at Maximum Power Point (Impp)	**8.392A**					
Open Circuit Voltage (Voc)	**0.63V**					
Short Circuit Current (Isc)	**8.898A**					
Cell Efficiency	**18.2-18.4%**					
Fill Factor (FF)	**80.40%**					

For HVR SOLAR PVT. LTD.

Director

REGD. OFFICE
C-9,
Pushpanjali Enclave,
Pitampura,
Delhi-110034

CORP. OFFICE
Unit No. 1107,
Aggarwal Corporate Heights,
Netaji Subhash Place, New Delhi-110034
Ph.: 01142475535/28/41

FACTORY
Plot No. 35, Phase-1,
Industrial Estate Barhi,
HSIIDC, District Sonepat,
Haryana-131101, Ph.: 0130-2474535

Email : rishabh@hvrsolar.com Info@hvrsolar.com Website : www.hvrsolar.com

ITEM WISE CELL CONSUMPTION SHEET

SOLAR MODULE 12V/40W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	9.18	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 12V/50W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	12.24	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 12V/60W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	14.28	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 12V/80W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	18.36	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 12V/105W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	24.48	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

For HVR SOLAR PVT. LTD.

Rishabh

Director

SOLAR MODULE 12V/125W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	28.56	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 12V/155W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	36.72	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 12V/210W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	48.96	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 24V/260W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	61.2	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

SOLAR MODULE 24V/310W

S. No.	Required indigenous item			Quantity required per unit of	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	73.44	PC	RAW MATERIAL	0.00%	NIL	NIL	NIL

For HVR SOLAR PVT. LTD.

Director

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29/5/2019

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorizations No 3410044791 dated 07.01.2019 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/950/AM-19/DES-2/5 dated 03.04.2019 whereby the applications of above mentioned AA of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 6427 MT Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils Width of 600 MM or More Grade 50C1000 (2100 MT), 50C800 (2804 MT), 50C470 (578 MT), 65C470 (105 MT), 65C800 (210 MT) and 65C1000 (630 MT) Thickness 0.3 MM to 0.75 MM against export of 6120 MT Flat Rolled Product of Silicon Electrical Steel Non Grain Oriented width of 600 MM or more Grade 50C1000 (2000 MT), 50C800 (2670 MT), 50C470 (550 MT), 65C470 (100 MT), 65C800 (200 MT) and 65C1000 (600 MT) Thickness 0.3 MM to 0.75 MM.

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils, Width of 600 MM or More Grade 50C1000 (2100 MT), 50C800 (2804 MT), 50C470 (578 MT), 65C470 (105 MT), 65C800 (210 MT) and 65C1000 (630 MT) , Thickness 0.3 MM to 0.75 MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed (Uncoiling, welding, cleaning, annealing, coating, baking & cooling, side trimming and dividing & recoiling) width of 600 MM or more, Grade 50C1000 (2000 MT), 50C800 (2770 MT), 50C470 (550 MT), 65C470 (100 MT), 65C800 (200 MT) and 65C1000 (600 MT) Thickness 0.3 MM to 0.75 MM.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2017-TD dated 15.04.2019

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29/5/2019

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 03108 26518 dated 22.01.2018 - M/s Bao Steel India Company Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/969/AM-19/DES-2/1 dated 03.04.2019 whereby an application of **M/s Bao Steel India Company Private Limited, Mumbai** has been forwarded to Ministry of Steel for comments/views.

In the above connection, Ministry of Steel recommends to allow 0.5% wastage for import of 1337.8365 MT Prime Quality Hot Rolled Steel in Coils (Pickled & Oiled) thickness 1.5 MM to 4.0 MM, width 977 MM to 1145 MM, Grade DD11 against export of 1336.5 MT Hot Rolled Steel in Coils (Pickled & Oiled), Thickness 1.5 MM to 4.00 MM of width 60 MM to 243 MM.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Shri Shobit Gupta, Dy DGFT, DGFT, UdyogBhawan, New Delhi.

Ministry of SteelU.O.No. 2(10)/2018-TD dated 15.04.2019

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29/5/2019

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310826519 dated 22.01.2019 - M/s Bao Steel India Company Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/970/AM-19/DES-2/2 dated 03.04.2019 whereby an application of **M/s Bao Steel India Company Private Limited, Mumbai**has been forwarded to Ministry of Steel for our comments/views.

In the above connection, Ministry of Steel recommends to allow 1% wastage for import of 960 MT Prime Quality Hot Dip Galvanized Steel Sheets in Coils of thickness 0.4 MM to 1.2 MM, width more than 1015 mm to 1729 MM, Grade DX51D+Z, DX54D+Z, DX53D+Z, DC04EK, DC01 and DC04 against export of 950.4 MT Hot Dip Galvanized Steel Sheets, Thickness 0.4 MM to 1.2 MM of width 70 MM to 862 MM Grade DX51D+Z, DX54D+Z, DX53D+Z, DC04EK, DC01 and DC04

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Shri Shobit Gupta, Dy DGFT, DGFT, UdyogBhawan, New Delhi.

Ministry of SteelU.O.No. 2(10)/2018-TD dated 15.04.2019

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29.05.2019

10/4 – 29/5
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RR KĀBEL

Date: 07.05.2019

NC-II/67361-RK
22-5-19

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310826952 Dt.08.02.2019

Ref: RA File No.03/95/040/01142/AM19/
HQ File No.01/81/050/00999/AM19/
NC Meeting No.1/81-ALC2/2019

Kind Attn: Shri. Chandrakanth Reddy Mallu, Asst. DGFT

Sir,

With reference to above subject and online deficiency, we would like to state as below:

Sl. No.12 of Standard Deficiency format: Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished: we are enclosed herewith.

We request to consider the clarification and fixed Norms against the above said Advance Authorisation and oblige.

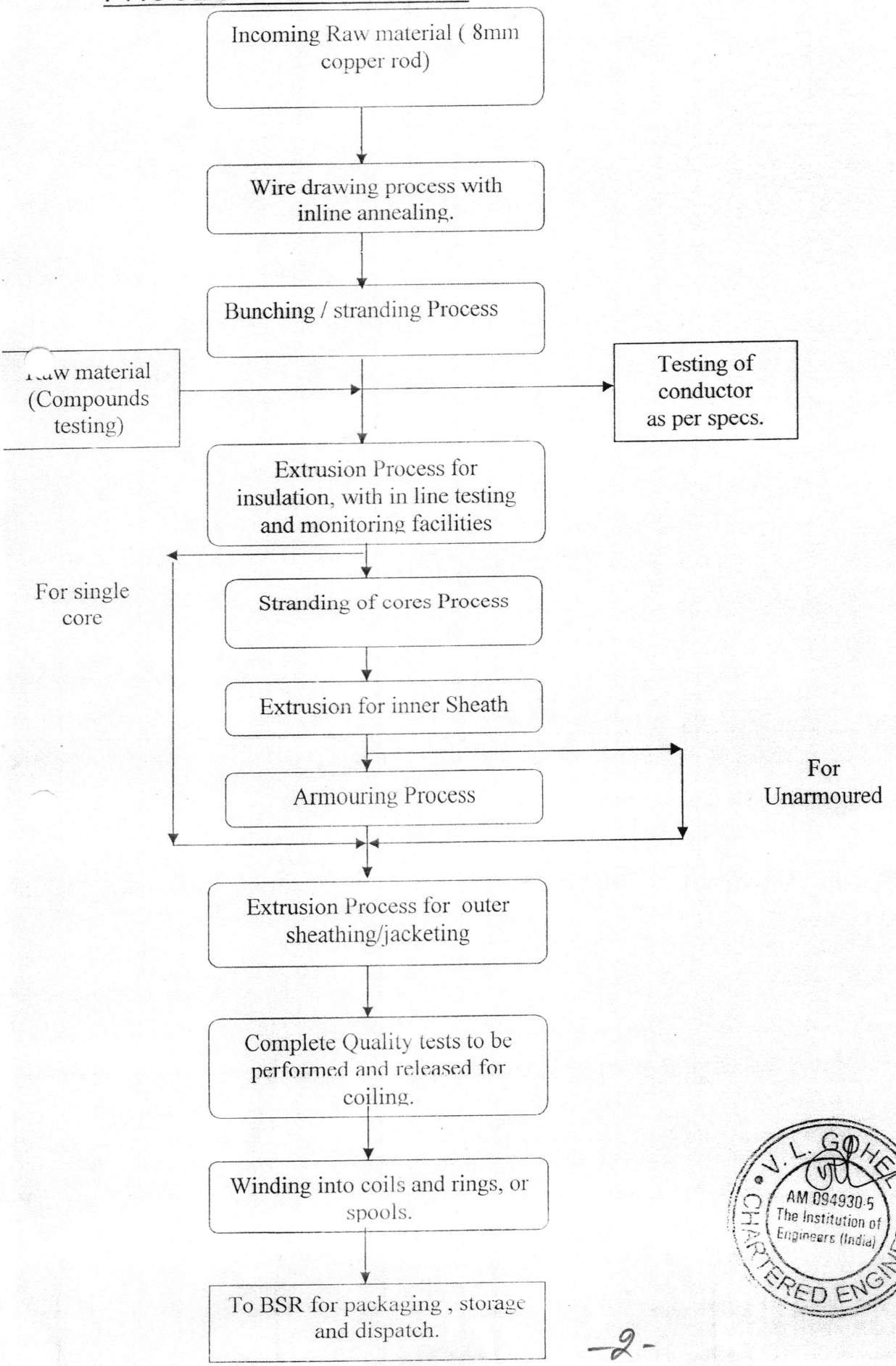
Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Deputy Manager

R R KABEL LIMITED | RR Global Company | www.rrglobal.com | CIN NO.: U28997MH1995PLC085294
Regd. Off.: Ram Ratna House, Oasis Complex, P. B. Marg, Worli, Mumbai - 400 013 • **T**: +91-22-2494 9009 / 2492 4144 • **F**: +91-22-2491 2586 • **E**: mumbai.rrkabel@rrglobal.com

R R KABEL LTD.

PROCESS FLOW CHART



V. L. GOHEL
AM 094930-5
The Institution of Engineers (India)
CHARTERED ENGINEER

DMVA
D. M. VAIDYA & ASSOCIATES
Technical & Safety Trainers | Technical Consultants | Inspection Engineers
SF-2 & 21, Shree Siddheshwar Hub, Khodiyarnagar Rd., New VIP Rd.
Vadodara-19, Gujarat • (M) +91 9825605055 (O) +91 9099013604
E-mail : dmvaidyaassociates@gmail.com • Web : www.dmva.in

APPENDIX 4 K

FORMAT OF CHARTERED ENGINEER CERTIFICATE FOR FIXATION OF SION

I HAVE EXAMINED **M/S.** R R KABEL LIMITED'S IMPORT REQUIREMENTS OF RAW MATERIALS ETC. WITH REGARD TO THEIR TECHNICAL DESCRIPTION/ SPECIFICATION AND THE QUANTITY AGAINST EACH ITEM OF IMPORT AS GIVEN IN 'AAAYAT NIRYAAT FORM' AND HAVING DUE REGARD TO PROPER TECHNICAL NORMS OF CONSUMPTION AND AFTER TECHNICAL SCRUTINY OF RELEVANT DESIGNS AND DRAWINGS OF THE EXPORT PRODUCT, I HEREBY CERTIFY THAT THEY ARE CORRECT IN ALL RESPECTS AND ARE ACTUALLY REQUIRED FOR THE EXECUTION OF THE EXPORT ITEM FOR WHICH THE APPLICATION IS MADE.

EXPORT PRODUCT : **Rubber Insulated HV Industrial Cables, Copper Conductor, Unarmoured 1100 Volts.**

The list of Import Items covers : 1 **Page**
and contains : 2 Items namely

1) **Copper Wire Rod**
2) **Thermoplastic Rubber Granules**

Place : VADODARA
Date : 30/01/2019

Signature & Seal of Chartered Engineer: **VINOD L. GOHEL**
Registration Number :**AM-094930-5**
Residential Address : **B-18, Shivsagar Soc.**
Nr. Kamlanehru Park So. Nizampura, Vadodara
Name & Address : **The Institution of Engineers (India)**
Of the Institution with Which registered: **8-Gokhle Road, Kolkata**

V. L. GOHEL
AM 094930-5
The Institution of Engineers (India)
CHARTERED ENGINEER

R R Kable Ltd.
Silvassa

A) Cable Design/ Raw material Consumption per Kilometer

Size of Cable	No. of strands	Strand Dia	OD of cable	Conductor Area (Sq mm)	Copper Wire Rod/ km	Insulation Area (Sq mm)	Thermoplastic Rubber Granuals /KM	Name of Item					
16	520	0.1950	9.25	15.52	140.22	46.08	44.70	NORMAL FLEX	0.1402	0.0447	24000	3365.189	1072.801
25	816	0.1920	11.10	23.61	214.36	64.64	62.70	NORMAL FLEX	0.2144	0.0627	24000	5144.743	1504.919
35	1144	0.1900	12.80	32.42	298.05	84.58	82.04	NORMAL FLEX	0.2981	0.0820	24000	7153.267	1968.969
50	1662	0.1900	14.10	47.10	432.17	92.09	89.33	NORMAL FLEX	0.4322	0.0893	24000	10372.126	2143.843
70	2346	0.1900	16.10	66.48	610.03	113.17	109.78	NORMAL FLEX	0.6100	0.1098	24000	14640.799	2634.687
95	3050	0.1900	18.00	86.43	800.02	136.93	132.83	NORMAL FLEX	0.8000	0.1328	9000	7200.167	1195.438
120	3904	0.1900	19.50	110.63	1045.69	151.16	161.29	NORMAL FLEX	1.0457	0.1613	9000	9411.172	1451.626
											138000	57287.464	11972.284
16	539	0.1950	9.25	16.25	148.96	45.31	43.95	SUPERFLEX	0.1490	0.0440	15000	2234.434	659.292
25	833	0.1900	11.10	24.31	220.07	64.65	62.72	SUPERFLEX	0.2201	0.0627	15000	3301.120	940.725
35	1176	0.1950	12.80	36.16	321.79	80.93	78.50	SUPERFLEX	0.3218	0.0785	15000	4826.860	1177.561
50	1568	0.1950	14.10	48.31	457.44	92.49	89.71	SUPERFLEX	0.4574	0.0897	15000	6861.667	1345.720
70	2205	0.1950	16.10	67.79	663.69	114.08	110.65	SUPERFLEX	0.6637	0.1107	15000	9955.398	1659.797
95	2989	0.1950	18.00	93.68	867.12	133.15	129.15	SUPERFLEX	0.8671	0.1292	15000	13006.747	1937.293
120	3528	0.1950	19.50	105.31	1030.98	155.45	150.79	SUPERFLEX	1.0310	0.1508	15000	15464.697	2261.784
											105000	55650.923	9982.171
											243000	112938.386	21954.455

Net input and output of each size of cable in advance licence (Normal Flex)

S.No	Export Obligation		Total Export Obligation (in Kg)		Consumption in Kg Per Km		Total Import Eligibility (in Kg)		Consumption in Kg Per Km		
	Size (Sqmm)	Length(KMS)	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Name of Item
1	16	24.00	3365.19	1072.80	140.22	44.70	3398.84	1126.44	141.62	46.94	NORMAL FLEX
1	25	24.00	5144.74	1504.92	214.36	62.70	5196.19	1580.17	216.51	65.84	NORMAL FLEX
2	35	24.00	7153.27	1968.97	298.05	82.04	7224.80	2067.42	301.03	86.14	NORMAL FLEX
3	50	24.00	10372.13	2143.84	432.17	89.33	10475.85	2251.03	436.49	93.79	NORMAL FLEX
4	70	24.00	14640.80	2634.69	610.03	109.78	14787.21	2766.42	616.13	115.27	NORMAL FLEX
5	95	9.00	7200.17	1195.44	800.02	132.83	7272.17	1255.21	808.02	139.47	NORMAL FLEX
6	120	9.00	9411.17	1451.63	1045.69	161.29	9505.28	1524.21	1056.14	169.36	NORMAL FLEX
TOTAL(1)		138.00	57287.46	11972.28			57860.34	12570.90			

Net input and output of each size of cable in advance licence (Normal Flex)

S.No	Export Obligation		Total Export Obligation (in Kg)		Consumption in Kg Per Km		Total Import Eligibility (in Kg)		Consumption in Kg Per Km		
	Size (Sqmm)	Length(KMS)	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Copper Wire Rod	Thermoplastic Rubber Granuals	Name of Item
1	16	15.00	2234.43	659.29	148.96	43.95	2256.78	692.26	150.45	46.15	SUPERFLEX
1	25	15.00	3301.12	940.73	220.07	62.72	3334.13	987.76	222.28	65.85	SUPERFLEX
2	35	15.00	4826.86	1177.56	321.79	78.50	4875.13	1236.44	325.01	82.43	SUPERFLEX
3	50	15.00	6861.67	1345.72	457.44	89.71	6930.28	1413.01	462.02	94.20	SUPERFLEX
4	70	15.00	9955.40	1659.80	663.69	110.65	10054.95	1742.79	670.33	116.19	SUPERFLEX
5	95	15.00	13006.75	1937.29	867.12	129.15	13136.81	2034.16	875.79	135.61	SUPERFLEX
6	120	15.00	15464.70	2261.78	1030.98	150.79	15619.34	2374.87	1041.29	158.32	SUPERFLEX
TOTAL(2)		105.00	55650.92	9982.17			56207.43	10481.28			

TOTAL(3)= (1)+(2)	243	112938	21954		114068	23052

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29/5/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Leoni Cable Solutions India Pvt. Ltd. AA 3110067319 Dt. 18.02.2019
Reference: - DGFT No. 01/81/050/01014/AM-19/DES-2/7 dated 03/04/2019.

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of all export items may be specified and word "Relevant" may be prefixed with the descriptions of all import items.
2. Quantities of import items at Sl No. 1 and 2 may be allowed with 1% wastage each with accountability clause.
3. Quantity of import item at Sl No. 3 may be allowed with 2% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit kumar, AD(DGFT)
U.O. No.P-47011/89/2019-TSW dated. 22.04.2019
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